Hindustan Times, Delhi, 15/10/2026
Page No: 8, Size: 5.95cm × 7.73cm

NHRC CELEBRATES 33 YEARS OF UPHOLDING HUMAN RIGHTS:

As the Commission marks its Foundation Day, its 33-year journey reflects over 24 lakh cases handled and ₹274 crore recommended in victim relief. Chief Justice of India Justice Surya Kant will attend the celebration, followed by a national conference on the right to water, bringing experts and stakeholders together to discuss water security, environmental protection and human dignity.

Hindustan Times, Delhi, 15/10/2026
Page No: 8, Size: 10.93cm × 8.49cm



NHRC Concludes Bihar Camp Sitting in Patna: Over 70 human rights cases reviewed, with more than 1 crore in relief disbursed and further compensation recommended for victims.

Hindustan Times, Delhi, 15/10/2026
Page No: 8, Size: 19.02cm × 10.45cm

NHRC Marks 33rd Foundation Day with Focus on Right to Water

The National Human Rights Commission organised a conference in New Delhi on "Water as the Elixir of Life: Advancing Human Dignity through the Right to Water." Discussions focused on safe drinking water, conservation, sustainable resource management and community participation. NHRC Chairperson Justice V. Ramasubramanian stressed collective action to preserve natural resources and safeguard future water security.



Dainik Jagran, Delhi, 15/10/2026
Page No: 6, Size: 5.90cm × 9.76cm

थाने में मौत पर पांच लाख मुआवजा संबंधी आदेश हाई कोर्ट ने किया रद

जासं, नई दिल्ली : थाने में आत्महत्या करने वाले व्यक्ति के स्वजन को पांच लाख रुपये मुआवजा देने संबंधी राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का आदेश दिल्ली हाई कोर्ट ने रद कर दिया। यह आदेश न्यायमूर्ति अमित महाजन की पीठ ने दिया है। दिल्ली पुलिस ने याचिका दायर कर आयोग के 19 अप्रैल 2024 के उस आदेश को चुनौती दी थी जिसमें थाने में आत्महत्या को पुलिस की लापरवाही मानते हुए पांच लाख रुपये का मुआवजा स्वजन को देने की सिफारिश की थी। इस मामले में पीठ ने कहा कि मौत बेहद दुर्भाग्यपूर्ण थी, लेकिन केवल थाने में हुई मौत को आप पुलिस की लापरवाही नहीं मान सकते । नरेला इंडस्ट्रियल एरिया थाने के ग्राउंड फ्लोर स्थित एक कमरे में दिसंबर 2019 में राशिद रजा नाम के व्यक्ति ने फंदे से लटककर जान दे दी थी।

हाई कोर्ट ने कहा- सिर्फ थाने में मौत को पुलिस की लापरवाही नहीं मान सकते

Indian Express, Mumbai, 15/10/2026
Page No: 8, Size: 11.03cm × 21.09cm

Bihar: Man dies in police custody, family says he was taken at 2 am; 6 cops suspended

Himanshu Harsh
Patna, October 14

SIX POLICE personnel, including the station house officer (SHO) of Sahodra police station in Bihar's West Champaran district, have been suspended following the death of a man identified as Dilshad Ansari in police custody. The man's family has alleged he was assaulted and has questioned the circumstances around his death.

Apart from the SHO, West Champaran Superintendent of Police Kumar Gautam has ordered the suspension of a sub-inspector, three constables and a driver constable.

Ansari was arrested in connection with a case registered on August 2, 2025, under the Narcotic Drugs and Psychotropic Substances (NDPS) Act at Sahodra police station.

"He was arrested from Banuchhapar on October 12 and was being taken back to Sahodra when he jumped from the moving police vehicle in the Shikarpur police station area, sustaining serious injuries. He was taken to the sub-divisional hospital in Narkatiaganj, from where doctors referred him to the Government Medical College and Hospital (GMCH) in Bettiah. He was declared dead on arrival," an officer claimed.

The officer said further legal proceedings are underway to ensure an impartial investigation in accordance with the National Human Rights Commission's guidelines. Ansari's family has disputed the police account, alleging he was beaten in custody. His father, Akbar Ansari, claimed his son had "an injury mark on his forehead but no visible scratches elsewhere on his body". "The police had no evidence. They took away our son from home at 2 am for questioning, saying they would return him in the morning," Akbar Ansari claimed, alleging that the police had taken his son from their home during the night.

According to the family, they were asked to reach the hospital after being told that his condition was critical, only to learn on arrival that he had died.

Ansari's wife, Nagma Khatoon, said the family was asleep when the police arrived at their house at around 2 am.

"I was sleeping inside with our child. There was knocking at the outer gate, and when my in-laws opened it, around 20 police personnel in two vehicles surrounded the house and took my husband away," she claimed.

Times of India, Chandigarh, 15/10/2026
Page No: 2, Size: 6.99cm × 12.75cm

National rights panel seeks report

The National Human Rights Commission (NHRC) and the National Commission for Minorities (NCM) have sought reports from the Punjab chief secretary and the DGP on the murder of anti-drug activist Parminder Singh Jhota. Taking note of a complaint, the NHRC sought an action-taken report from the Punjab govt in two weeks. The NCM, acting on a complaint filed by Rajesh Baghapurana, former chairperson of the Punjab Minorities Commission, asked for a report within a week.

Source: https://www.thestatesman.com/india/social-media-companies-resisting-compliance-despite-sc-directions-priyank-kanoongo-on-cseam-complaints-1503651351.html

Social media companies resisting compliance despite SC directions': Priyank Kanoongo on CSEAM complaints

Priyank Kanoongo said the Supreme Court order was passed in 2024, but compliance was still awaited.

Statesman News Service | New Delhi | October 15, 2026 10:07 am

A Supreme Court ruling from 2024 requiring social media intermediaries to report cases of Child Sexual Exploitation and Abuse Material (CSEAM) to Special Juvenile Police Units (SJPUs) or local police has come under renewed focus, with National Human Rights Commission (NHRC) Member and former National Commission for Protection of Child Rights (NCPCR) chairperson Priyank Kanoongo flagging what he described as continued non-compliance with the apex court's directions.

In a post on social media platform X, Kanoongo said the Supreme Court order was passed in 2024, but compliance was still awaited. He added that the matter was being heard again on Wednesday, October 15.

The observation in question forms part of the Supreme Court's September 2024, judgment in Just Rights for Children Alliance v. S. Harish case, wherein it held that social media intermediaries could not rely solely on their compliance with the Information Technology (IT) Act to avoid liability under the Protection of Children from Sexual Offences (POCSO) Act.

The Supreme Court, in paragraph 258 of its ruling, stated that reporting such matters to the US-based National Center for Missing & Exploited Children (NCMEC) does not dispense with an intermediary's obligation to separately report the same to the SJPU or local police, as required under Section 19 of the POCSO Act.

"...social media intermediaries in addition to reporting the commission of the likely apprehension of commission of any offence under POCSO to the National Centre for Missing & Exploited Children (NCMEC) is also obligated to report the same to authorities specified under Section 19 of POCSO i.e., the Special Juveline Police Unit (SJPU) or the local police," it stated.

While sharing a screenshot of paragraph 258 of the Supreme Court's order on X, Kanoongo said that the apex court's order was passed in 2024, "yet compliance is still awaited. The matter is being heard again today."

"India's POCSO law is clear: complaints of child sexual abuse must be reported to the local police. Yet social media companies are resisting compliance despite repeated directions from the Hon'ble Supreme Court. For the years, the law has been caught in a cycle of delays while lakhs of children continue to wait for justice," he wrote on X.

He added, "Expensive lawyers and foreign-funded NGOs are stepping in to defend these companies before the Supreme Court. But who will represent India's innocent children? They cannot approach the Court themselves or afford expensive lawyers. We all know that Meta monetises content through advertising. When child sexual abuse

material circulates on these platforms, who is profiting from the traffic and advertising revenue it generates? Why are these companies resisting the reporting of child sexual abuse to the local police? Why is a clear legal mandate still awaiting implementation while children continue to suffer?"

Notably, the top court had on September 24, granted the "last opportunity" to government to file its counter affidavit and action-taken report regarding the steps taken to implement its directions concerning mandatory reporting of Child Sexual Exploitation and Abuse Material (CSEAM) by social media intermediaries.

While hearing the matter concerning implementation of its judgment in Just Rights for Children Alliance vs. S Harish case, a Bench of Justices JB Pardiwala and K Vinod Chandran observed that despite its earlier order dated August 14, 2026, no counter affidavit or report had been placed on record by the Ministry of Electronics and Information Technology (MeitY) and the Ministry of Law and Justice, according to IANS.

"Unfortunately, till this date, no such counter or report has come on record. The matter before us is extremely serious. We grant one last opportunity to both the ministries to file that counter/report," the apex court stated.

The matter is scheduled to be heard on Thursday, October 15.

The case stems from the application filed by Just Rights for Children Alliance (JRCA) seeking effective implementation of the top court's verdict on the mandatory reporting of CSEAM by social media intermediaries.

In its September 23, 2024 order, the apex court held that intermediaries are required to comply with their statutory obligations concerning reporting of CSEAM to law-enforcement agencies, including under Sections 19 to 21 of the POCSO Act and Rule 11 of the POCSO Rules.

Source: https://news.abplive.com/videos/news/india-punjab-news-jhotta-murder-case-bulldozer-action-prepared-against-accused-ashwini-kumar-s-property-in-mansa-1871372/amp

PUNJAB NEWS: Jhotta Murder Case, Bulldozer Action Prepared Against Accused Ashwini Kumar's Property in Mansa

ABP News Bureau

| 14 Oct 2026 01:21 PM (IST)

Tension continues in Mansa, Punjab, following the murder of anti-drug activist Parminder Singh Jhotta. Police have arrested the main accused, Ashwini Kumar, in Rajasthan, while authorities are preparing for possible bulldozer action against his property amid growing demands for justice. According to the latest information in the report, a heavy police force has been deployed in the area, and a bulldozer has been brought to the spot. Officials are reportedly preparing to demolish the accused's house. However, action against his medical store may be delayed because investigators need to examine the premises as part of the criminal investigation. The killing has triggered widespread anger among local residents and supporters of the deceased. Jhotta's family has reportedly continued to seek justice, while his body remains at Mansa Civil Hospital as discussions continue over the post-mortem and final rites. Authorities are attempting to persuade the family to proceed with the funeral following the arrest. Police have also reportedly restricted the movement of some individuals seeking to travel to Mansa, citing concerns about maintaining law and order. Meanwhile, the National Human Rights Commission (NHRC) has taken cognisance of the killing and issued notices to Punjab's Director General of Police and Chief Secretary, seeking a detailed report. The commission has raised concerns about the safety of people who speak out against drug-related activities. The case has intensified debate over drug-related crime, public safety and accountability in Punjab. Further developments are expected as the police investigation continues and authorities decide on the proposed property action.

Source: https://www.thestatesman.com/india/punjab-activist-jhotas-murder-accuseds-property-demolished-angry-mob-sets-shop-on-fire-1503650969.html

Punjab activist Jhota's murder: Accused's property demolished, angry mob sets shop on fire

Police recovered a pistol allegedly used in the shooting and apprehended another suspect accused of helping the gunman escape. The National Human Rights Commission has also sought a report on the killing and measures to protect anti-drug campaigners.

Statesman News Service | New Delhi | October 14, 2026 2:17 pm

The arrest of the main suspect in anti-drug activist Parvinder Singh Jhota's murder was followed by dramatic scenes in Punjab's Mansa district on Wednesday, as authorities carried out a demolition drive at the accused's property and an angry crowd set his medical store on fire.

The developments came a day after Jhota was shot dead during a confrontation over the alleged sale of addictive substances at a medical store. His killing, captured during a Facebook Live broadcast, has triggered widespread outrage and protests over the safety of people campaigning against drugs.

The prime accused, Ashwani Kumar, a medical store owner, was arrested from Salasar in Rajasthan's Churu district in a joint operation by Punjab and Rajasthan Police. He had fled Mansa after the shooting on Tuesday.

Police also recovered a pistol allegedly used in the murder. Another person suspected of helping Kumar escape has been apprehended.

Demolition drive, arson deepen tensions in Mansa
Hours after Kumar's arrest, the district administration began demolishing allegedly unauthorised construction at his property amid heavy police deployment.

Mansa Senior Superintendent of Police Vaibhav Choudhary said police personnel were present to maintain law and order during the administrative action.

"We are here to maintain law and order. Action is being taken by the administration here. We had received an intimation regarding the same, so we came here with the force to maintain peace. There was input regarding illegal construction, and action is being taken in connection with that," Choudhary told ANI.

The demolition was followed by further unrest when an agitated crowd set fire to Kumar's commercial establishment.

A Nihang Sikh present at the site issued an incendiary warning against people allegedly involved in the drug trade and defended the public retaliation.

We will never get Parvinder Singh Jhota back now. His loss is an immense blow to us. But all these people standing here, every single one of them is a 'Jhota'," he told ANI.

He went on to threaten similar attacks on establishments allegedly associated with drug peddling.

The speaker also urged young people to support jailed Waris Punjab De chief Amritpal Singh, claiming that his leadership could eliminate Punjab's drug problem.

Murder captured during Facebook Live

Jhota, known for confronting suspected drug sellers and documenting his campaigns on social media, was shot on Tuesday during an argument with Kumar at a medical store in Mansa.

According to reports, the activist had questioned the chemist over the alleged sale of addictive substances to an elderly man.

The confrontation escalated, and Kumar allegedly opened fire. Jhota was taken to hospital but succumbed to his injuries.

Police have cited an earlier dispute between the two men and indicated that personal enmity was among the possible motives under investigation.

Jhota had reportedly confronted the same medical store owner in 2023 over allegations involving drug sales.

His death sparked protests, with family members and supporters demanding action against those responsible. The family has also reportedly refused to perform his last rites until its demands are addressed.

Woman alleges police detention to prevent Mansa visit
Amid the unrest, Manjit Kaur, a relative of jailed Waris Punjab De associate Gurpreet Singh, alleged that police detained her in Tarn Taran to prevent her from travelling to Mansa to pay tribute to Jhota.

Kaur claimed that around 15 to 16 police personnel, including a woman officer, arrived at her residence around 5.30 am and took her to a police station.

"They told me they had orders from the top to take me away. When I asked for the reason, they insisted I accompany them to the police station. When I tried to record it on my phone, they snatched it away," she told ANI.

She alleged that she was detained for nearly three hours before being released with restrictions on travelling to Mansa.

Rights body seeks report as family demands justice
The National Human Rights Commission (NHRC) has taken cognisance of Jhota's killing and sought an action-taken report from the authorities concerned.

The commission has also asked the state's chief secretary to consider measures to protect individuals campaigning against drug abuse and prevent similar incidents.

Jhota's mother alleged that her son had repeatedly expressed fears for his life and believed that several people wanted him dead.

His father has appealed to Prime Minister Narendra Modi and Union Home Minister Amit Shah to ensure the safety of his grandchildren, alleging that the Punjab government failed to protect his son.

He also vowed to continue speaking out against drugs.

The killing has become a political flashpoint, with opposition leaders questioning the effectiveness of the Aam Aadmi Party government's anti-drug campaign under Chief Minister Bhagwant Mann.

Punjab Congress leader Amarinder Singh Raja Warring criticised the government's handling of the drug problem and questioned the impact of its Yudh Nashean Virudh campaign.

Source: https://catholicconnect.in/news/aicu-demands-action-over-mob-attack-on-santali-bible-convention-in-bengal

AICU Demands Action Over Mob Attack on Santali Bible Convention in Bengal

NEW DELHI, October 14, 2026: The All India Catholic Union (AICU) has condemned a mob attack on a Santali Bible convention at St. Louis Parish Church in Jalalkhali, near Krishnanagar in West Bengal's Nadia district, and demanded immediate action against those responsible.

The attack took place on October 9 during a four-day Mega Santali Bible Conference organised by the Diocese of Krishnanagar. According to the AICU, a mob of around 200 people entered the church premises, vandalised decorations, pelted the prayer hall with stones and assaulted worshippers. At least six people were injured, and the glass protecting a statue of Jesus Christ was broken.

More than 1,900 people had registered for the conference on its opening day. Bishop Nirmol Vincent Gomes of Krishnanagar described the assault as premeditated and the worst violence experienced by the diocese. A formal complaint has been lodged with the police.

Church representatives denied allegations of unlawful conversion, maintaining that the gathering was intended for baptised Christians. The Vishwa Hindu Parishad, however, claimed that conversions were taking place. The AICU questioned the use of such allegations to justify violence against worshippers.

AICU flags wider pattern of attacks

Citing an India Hate Lab report, the Union said 60 incidents targeting Christians were documented across 13 West Bengal districts between May 13 and September 20. It also cited attacks on prayer meetings and house churches in Paschim and Purba Medinipur.

AICU National Vice President Alexander Anthony questioned whether the state administration was adequately protecting Christians' constitutional rights. The Union also expressed concern over reports that police had registered FIRs in only 13 of dozens of reported cases.

The AICU said alleged threats by groups opposing Christian activities, including references to the political transition in the state, had heightened insecurity among Christian communities.

Calls for independent inquiry
The Union urged the West Bengal Government and police to register complaints promptly, publish the status of cases involving attacks on Christians and introduce preventive measures in vulnerable areas.

It also called on the National Human Rights Commission, the National Commission for Minorities and the West Bengal Human Rights Commission to take suo motu cognisance and order an independent inquiry into the incidents, including possible police failures.

Invoking Articles 14, 21 and 25 of the Constitution, the AICU stressed that equality, protection of life and religious

freedom apply to all citizens. It expressed solidarity with the Diocese of Krishnanagar and the Santali Christian community, affirming that worshipping in one's own language is a constitutional right, not a provocation.

By Catholic Connect Reporter

Source: https://economictimes.indiatimes.com/news/india/advocate-moves-nhrc-seeking-safeguards-for-people-detained-during-delhi-agitation-seeks-food-water-and-medical-care/articleshow/134932876.cms

Advocate moves NHRC seeking safeguards for people detained during Delhi agitation; seeks food, water and medical care

SECTIONSAdvocate moves NHRC seeking safeguards for people detained during Delhi agitation; seeks food, water and medical care

ANILast Updated: Oct 14, 2026, 10:41:00 AM IST

Synopsis

Advocate Virendra Vashist has approached the National Human Rights Commission (NHRC), seeking preventive measures to ensure adequate food, safe drinking water, sanitation and medical assistance for people who may be detained in connection with the ongoing agitation in Delhi or related proceedings.

New Delhi [India], October 14 (ANI): Advocate Virendra Vashist has approached the National Human Rights Commission (NHRC), seeking preventive measures to ensure adequate food, safe drinking water, sanitation and medical assistance for people who may be detained in connection with the ongoing agitation in Delhi or related proceedings.

In a representation dated October 13, Vashist, a member of the Supreme Court Bar Association, has urged the human rights panel to recommend advance arrangements at police custody facilities and designated detention centres to protect the health, dignity and fundamental rights of detainees.

The representation seeks intervention to ensure that no person is deprived of basic necessities while awaiting questioning, verification, transportation or other lawful procedures.

Invoking Article 21 of the Constitution, which guarantees the right to life and personal liberty, the advocate has submitted that detention does not take away a person's right to human dignity or justify the denial of essential requirements for survival.

The plea is preventive in nature and does not allege any specific instance of deprivation of food, water or medical care at an existing detention facility. It seeks safeguards before any future detention takes place in connection with the agitation.

Vashist has asked the NHRC to recommend a written protocol for all detention facilities that may be used in connection with the agitation or related proceedings. The proposed guidelines include providing nutritionally adequate meals at regular intervals, ensuring continuous access to safe drinking water and making arrangements for people with special dietary or medical requirements.

The representation also calls for clean sanitation facilities, hygienic storage and distribution of food and water, and prompt medical attention for anyone experiencing dehydration, weakness, fainting, malnutrition or other health emergencies.

It further seeks additional care for children, elderly persons, pregnant women, persons with disabilities and other medically vulnerable individuals, according to their specific needs.

Emphasising accountability, the advocate has urged the commission to recommend the maintenance of records concerning the provision of meals, availability of drinking water, medical assistance and complaints relating to basic necessities. It has also sought the designation of responsible officers to verify compliance and appropriate monitoring and inspection of detention facilities.

The representation asks the NHRC to take cognisance of the matter under the Protection of Human Rights Act, 1993, and request the Delhi Police Commissioner and other authorities responsible for detention facilities to make the necessary arrangements in advance.

It has also urged the commission to seek a status report from the competent authorities on the preventive measures taken, if considered necessary within its statutory powers.

Pending consideration of the representation, Vashist has requested the NHRC to communicate the urgency of the proposed safeguards to the concerned authorities.

The advocate has relied on references from the World Health Organization (WHO) on healthy diets and the National Academies of Sciences, Engineering, and Medicine on water intake to highlight the importance of adequate nutrition and hydration.

The representation notes that individual requirements may vary depending on age, physical activity, environmental conditions and medical circumstances. The plea asks the commission to take further action, as permissible under law, if any human rights violation is established. (ANI)

Source: https://www.bignewsnetwork.com/news/279374093/no-one-will-be-let-off-hook-punjab-aap-on-anti-drug-activist-murder-case

"No one will be let off hook": Punjab AAP on anti-drug activist murder case
ANI
15th October 2026, 01:17 GMT+11 Chandigarh [India], Oct

Chandigarh [India], October 14 (ANI): Punjab AAP General Secretary Baltej Pannu defended the state administration's handling of the murder case of anti-drug activist Parminder Singh Jhota, saying that arrests regarding the case were made within the stipulated time.

'This has been the policy of Bhagwant Mann from the very beginning; it is a zero-tolerance policy that if anyone is involved in the drug trade, engaged in illegal activities, or taking the law into their own hands, none of our ministers, MLAs, or leaders has ever obstructed the process, nor will they ever do so. If someone takes the law into their own hands as the individual from Mansa did, the police do their job," Baltej Pannu told ANI.

Outlining the administrative follow-up and the state's swift security response, Pannu noted, "The police performed their duty and arrested him within 24 hours. The law is taking its course, and the administration is doing its job. The government's sympathies lie entirely with that family. I also appeal to the public to let the administration and the law do their work. The investigation is ongoing regarding everyone involved, and no one will be let off the hook,' he added.

On the other hand, Punjab BJP President Kewal Singh Dhillon slammed the administration, stating, 'An anti-drug activist, Parminder, was shot dead in broad daylight. It shows there is no law and order in Punjab; it is jungle raj. Furthermore, news has just come in that 15 kg of heroin was seized from a Punjab ASI who had been deployed for anti-drug operations."

Dhillon further alleged deep-seated systemic collusion, " Such an act could not possibly occur without collusion between the Punjab government and the police. We organised a campaign against drugs, and our Home Minister, Amit Shah ji, concluded it. Amit Shah ji even set a deadline, declaring that by March 31, 2029, we would eradicate the menace completely.'

National Human Rights Commission (NHRC) member Priyank Kanoongo pointed the risk faced by society members confronting criminal syndicates.

'The heinous murder of a social activist working against drugs in Punjab in such a manner is a very serious matter, and it indicates that law and order is failing there, where the intentions of the mafia selling drugs under the guise of medicine have grown so bold that they want to silence those who raise their voices by shooting them," Kanoongo told ANI.

Expressing grave concern over historical parallels and state obligations, Kanoongo continued, "This situation is extremely dangerous. We have lost many lives in Punjab during the era of terrorism. This era of drugs has now arrived to take Punjab back to that same situation. We have issued notices to the DGP and Chief Secretary, and we have demanded a detailed report from them, but this is a sign of lawlessness: people raising their voices against

drugs are being shot dead."

Emphasising the administration's duty to protect lives, the NHRC member said, "This is dangerous. We are keeping an eye on the situation. We will ensure that if anyone raises their voice against evil like drugs anywhere in Punjab or the country, the responsibility of protecting their life lies with the state government.'

The remarks came following the arrest of the prime accused Asvini, involved in the killing of anti-drug activist Parminder Singh Jhota.

The district administration carried out a demolition drive at the residence of the accused amid heavy security deployment

On Wednesday, Punjab Chief Minister Bhagwant Mann termed the killing of anti-drug activist Parminder Singh Jhota in Mansa an unfortunate incident and assured that those responsible would be given the strictest punishment.

Mann said he had directed the Director General of Police (DGP) to ensure a thorough investigation into the case and bring the truth to light.

"This is a very unfortunate incident in Mansa, in which social worker Parminder Singh Jhota was shot dead. I want to clarify that Punjab Police will leave no stone unturned in this matter. The culprits will be given the strictest punishment. If anyone is behind this conspiracy, they will also not be spared," Mann said.

Parminder Singh Jhota, who was known for his activism against drugs in Mansa, was shot by a medical shop owner. He was taken to a hospital after sustaining bullet injuries and later succumbed to them.

The Punjab Police, in a joint operation with Rajasthan Police, on Wednesday arrested the main shooter involved in the murder from Salasar, Rajasthan, officials said.

According to Salasar Station House Officer (SHO) Shankar Lal Bhari, the accused sharpshooter was arrested from the Shri Ganganagar Dharamshala, situated near the Salasar Balaji Temple, where he was reportedly hiding in disguise.

Following the apprehension, the Punjab Police team took the accused into custody, and further investigation into the case is currently underway. (ANI)

Source: https://english.punjabkesari.com/india/nhrc-takes-cognisance-of-punjab-anti-drug-activists-murder-seeks-report-from-chief-secretary-dgp/

NHRC takes cognisance of Punjab anti-drug activist's murder; seeks report from Chief Secretary, DGP
By: IANS
On: Wednesday, October 14, 2026 11:44 AM

New Delhi, Oct 14 (IANS) National Human Rights Commission (NHRC) Chairperson, Priyank Kanoongo, on Wednesday said the murder of an anti-drug activist in Punjab was a serious incident that reflected the extent to which drug peddlers had become emboldened and appeared unafraid of the law.

Reacting to the murder of Punjab-based anti-drug activist Parvinder Singh Jhota by a medical store owner, Kanoongo said the incident was a "blatant example of lawlessness". He said the NHRC had taken cognisance of the matter and issued notices to the Chief Secretary and DGP, seeking reports on the incident.

"Our aim is to ensure that across the country, including Punjab, the safety of activists working against drugs remains the responsibility of the state governments. With this objective, we will investigate the entire matter," Kanoongo told IANS.

He also expressed concern over instances in which state governments allegedly failed to support people speaking out against drugs, saying such actions could embolden drug dealers.

"When state governments stop accepting people speaking against drugs, it becomes a matter of concern. I have two examples. When one person had a conversation with the Chief Minister, he was beaten up...another committed suicide after talking to the Finance Minister after not getting enough attention. Such activities strengthen the resolve of drug dealers and give them the impression that the government is standing with them. It is concerning when the government appears to be siding with them. A change is needed here," he claimed.

Kanoongo's remarks come amid outrage over the killing of Jhota, who had been campaigning against drug abuse and the alleged illegal sale of intoxicating medicines through chemist shops.

In a major breakthrough in the case, the main accused in Jhota's murder has been arrested in Rajasthan, while police have also recovered the pistol allegedly used in the crime.

The accused, Ashwani Kumar, a medical store owner, was arrested in Salasar, Rajasthan, late on Tuesday night, a senior police officer said. Another person suspected of helping the accused flee after the crime has also been apprehended.

Jhota was shot dead in broad daylight on Tuesday following a confrontation at a medical store over the alleged sale of addictive substances. According to the police, Jhota confronted Kumar after allegedly finding him selling drugs to an elderly man. The confrontation escalated into an argument, during which the accused allegedly opened fire.

The incident was captured during Jhota's Facebook Live session, triggering widespread outrage.

Jhota had previously confronted the same chemist in 2023 over alleged drug sales. The earlier incident reportedly led to a prolonged dispute between the two men. Police had indicated that personal enmity was among the possible motives being investigated.

–IANS

Dainik Jagran MP CG, Online News, 15/10/2026

Source: https://english.dainikjagranmpcg.com/top-stories/punjab-activist-murder-accused%E2%80%99s-house-faces-demolition/article-38527

Punjab Activist Murder: Accused's House Faces Demolition

Ajay.K On 14 Oct 2026

Punjab anti-drug activist Parvinder Jhotta was shot dead in Mansa. The accused has been arrested, the NHRC has sought a report and the family demands a CBI probe.

Tensions have escalated in Punjab's Mansa after anti-drug activist Parvinder Singh Jhotta was shot dead during a Facebook Live session. The accused chemist, Ashwini Kumar, has been arrested, while the victim's family is demanding a CBI probe and action against alleged drug networks. The NHRC has sought a report from the state's Chief Secretary and DGP.

Punjab's Mansa district witnessed heightened tension on October 14 following the killing of anti-drug activist Parvinder Singh Jhotta, 45. Police have arrested chemist Ashwini Kumar, who is accused of shooting Jhotta three times during a Facebook Live session at a medical store.

The administration has initiated demolition proceedings against the accused's house, with a heavy police presence in the area. Meanwhile, Sikh organisations have called for a shutdown in Mansa, and Jhotta's family has refused to perform his last rites until its demands are addressed.

Accused Arrested After Shooting During Facebook Live

According to the supplied report, Jhotta had gone to a medical store after receiving information that a customer was allegedly being given prohibited intoxicating medicines. He began recording a Facebook Live session, during which an argument reportedly broke out between him and the shop owner.

Administration Begins Demolition Action Against Accused's House

The Mansa administration has begun action to demolish the accused's house in Gurdwara Wali Gali, with police personnel deployed to maintain law and order. The action is reportedly linked to allegations that the property was connected to income from drug-related activities.

The move has raised questions among local residents about the timing and legal basis of the demolition. The supplied report does not establish whether the action has been completed or provide details of any final legal order authorising it.

Family Refuses Funeral, Demands CBI Investigation

Jhotta's family has refused to perform his last rites, demanding a Central Bureau of Investigation (CBI) probe into the murder. His father, Bhim Sain, has questioned the police response and alleged that his son was killed as part of a conspiracy.

The family has also demanded accountability from Chief Minister Bhagwant Mann and Punjab DGP Gaurav Yadav. Jhotta's father said the family would not proceed with the funeral until the government ordered an independent investigation and took action against those allegedly involved in drug trafficking.

He also appealed to the government to provide financial assistance to four people reportedly injured in the shooting. He said their injuries had threatened the livelihoods of families dependent on daily-wage work.

NHRC Seeks Report From Chief Secretary and DGP
The National Human Rights Commission (NHRC) has taken cognisance of the incident and sought a report from Punjab's Chief Secretary and Director General of Police.

NHRC member Priyank Kanoongo described the killing as a serious matter and stressed the need to protect people working against drug abuse and trafficking.

The commission's intervention adds a human-rights dimension to the case, particularly concerning the safety of anti-drug activists and the state's responsibility to investigate violent incidents.

Police Examine Previous Dispute and Weapon Licence
Police have indicated that an earlier personal dispute may be relevant to the investigation. According to the supplied report, Jhotta had accused Ashwini Kumar of selling prohibited capsules in 2023. The incident reportedly led to cross-cases being registered against both sides.

Investigators are also examining how the accused obtained a licence for the pistol allegedly used in the shooting. The report states that Kumar had four cases against him and received the weapon licence around four months before the incident. Police officials have said the matter will be investigated.

These details remain part of the investigation and should not be treated as proof of a motive or of wrongdoing in the licensing process.

Political Leaders Stopped From Reaching Mansa
Police stopped several political leaders and activists travelling to Mansa to join the protest, including Congress leader and former Chief Minister Charanjit Singh Channi, Akali Dal–Waris Punjab De leader Manpreet Ayali and former Congress MLA Kikki Dhillon.

Some party workers were also detained, while other leaders were reportedly placed under house arrest. The police said their deployment was intended to maintain law and order amid escalating tensions.

Punjab Congress leader Amarinder Singh Raja Warring condemned the killing and announced support for a statewide shutdown called by the party for October 15. Opposition leaders have accused the state government of failing to control the drug problem, while the administration has said the case is being investigated.

Punjab's Drug Crisis Under Renewed Scrutiny
Jhotta's killing has intensified public debate over drug trafficking and the risks faced by people who challenge suspected illegal drug sales. His family has appealed to political parties to put aside their differences and work collectively to address the drug problem.

The immediate priorities remain establishing the circumstances of the murder, ensuring a fair investigation, determining the legal basis for action against the accused's property and addressing the family's demands. The allegations surrounding the case must be examined through due process.

Source: https://organiser.org/2026/10/14/386362/bharat/punjab/killing-of-anti-drug-activist-parvinder-main-accused-arrested-nhrc-seeks-report-mother-blames-cm-mann-for-killing/

Killing of anti-drug activist Parvinder: Main accused arrested; NHRC seeks report, mother blames CM Mann for killing

The main accused in anti-drug activist Parvinder Singh Jhota's killing has been arrested in Rajasthan. The NHRC has sought an Action Taken Report, while Jhota's mother has blamed Punjab Chief Minister Bhagwant Mann for her son's death

WEBDESK
Oct 14, 2026, 02:05 pm IST in Punjab

CHURU: The Punjab Police, in a joint operation with Rajasthan Police, on October 14 arrested the main shooter involved in the murder of Anti-drug activist Parvinder Singh Jhota from Salasar, Rajasthan.
According to Salasar Station House Officer (SHO) Shankar Lal Bhari, the accused sharpshooter was arrested from the Shri Ganganagar Dharamshala, situated near the Salasar Balaji Temple, where he was reportedly hiding in disguise.
Following the apprehension, the Punjab Police team took the accused into custody and further investigation into the case in currently underway.
Jhota, who was known for his activism against drugs in Mansa, was shot by a medical shop owner. He was taken to a hospital after sustaining bullet injuries and later succumbed to them.
The incident has ignited a political firestorm in the state, with opposition parties attacking the Bhagwant Mann-led AAP government over the alleged failure of law and order and questioning the effectiveness of Punjab's drive against drugs.
Condemning the killing of anti-drug activist Parminder Singh Jhota. BJP National President Nitin Nabin said, "The killing of anti-drug activist Parvinder Singh Jhota in Mansa is shocking and exposes the alarming state of law and order in Punjab under the AAP government. The Aam Aadmi Party came to power promising a drug-free Punjab. Today, those who stand up against drugs are themselves at risk. This is a serious failure of governance. If those fighting the drug mafia are not safe, who is safe in Punjab? The people of Punjab deserve answers and accountability," he said.
Additionally, NHRC further took cognisance of the anti-drug activist death incident, demanding an Action Taken Report from the concerned authorities regarding the investigation into the incident and action against those behind the incident.
In its letter, NHRC, based on the complainant, also asked the chief secretary to take appropriate measures to ensure the safety of individuals working against drug abuse and to prevent such incidents in the future.
Jhota's mother alleged that her son frequently expressed fear for his life, claiming that he had many enemies who wanted him killed, and demanded severe punishment for the drug mafia in the state.
She further held Chief Minister Bhagwant Mann responsible for her son's death, recalling that she used to advise her son not to step out of the house.
"The police didn't even inform us when he died. He used to say I have many enemies, and they will get me killed. The drug mafia should be hanged, and they should be shot dead. And what Bhagwant Mann says—that the war against drugs will eradicate everything — he had my son killed. I used to ask my son not to go outside..." said

Jotha's mother.
Mother's remarks came after the father of the anti-drug activist appealed to Prime Minister Narendra Modi and the Union Home Minister Amit Shah to ensure the security of his grandchildren, alleging that the Punjab government failed to protect his son.
Vowing to continue the fight against drugs, Jhota's father said that he would keep raising his voice against the drug menace for as long as he lived.
Earlier, Punjab Police, citing a preliminary investigation, had said the incident was allegedly motivated by "personal enmity". Police had also said that multiple teams were formed to apprehend the prime suspect and that an associate of the suspect had been arrested.
Notably, he was known for exposing the alleged illegal sale of addictive drugs at local chemist shops.
Jhota was conducting a live session on Facebook when he confronted the chemist outside his shop over the alleged sale of drugs. In the five-minute video, he was seen accompanied by an elderly man who claimed to have purchased drugs from the shop. The confrontation soon escalated into a heated argument, during which the shop owner was seen holding a pistol.
"Maar mujhe, maar mujhe (kill me, kill me)," he kept telling the owner.
"Why have you kept a pistol," he asks the owner.
He was also heard telling his associates to call the police and gather more men.
In the video, Jhota can be heard asking the shopkeeper to show the CCTV footage.
The shopkeeper asked the elderly man whether he took 'drugs' from him, to which Parvinder Jhota responds, "Yes, we have the recording".
The argument continued for around four minutes before the shopkeeper opened fire, killing Jhota.
Jhota's mobile phone then fell to the ground, ending the live recording. The owner of the shop is on the run.
BJP leader Ravneet Singh Bittu criticised the state government over the incident, alleging a breakdown of law and order in Punjab.
"Punjab is in the grip of fear and lawlessness. Police personnel are being murdered, citizens like Parwinder Jhota are targeted, and gangsters roam fearlessly," Bittu said in a post on X.
Questioning Chief Minister Bhagwant Mann's handling of the Home portfolio, Bittu added, "With Bhagwant Mann holding the Home portfolio, who will protect Punjab when the government has failed to protect its own people?"
"The murder that took place in Mansa is highly condemnable, and information is coming in that this murder was committed by a person running a chemist shop No person in Punjab is permitted to take the law into their own hands, strict action will be taken against the guilty," he said.
Former Punjab Congress president Raja Warring, in a post on X, alleged that Jhota's killing reflected the failure of the state government's law and order machinery and its campaign against drugs.
"The daylight murder of Parminder Singh Jhota is a direct result of the failed law & order and failed 'Yudh Nashean Virudh' of the @BhagwantMann govt," Warring said.
He further alleged that Jhota's efforts against drugs had not received support from the state government.
Expressing condolences to the bereaved family, Warring said, "My heart goes out to bereaved family and supporters."
Warring added that he had briefly met Jhota's father and family when the activist was allegedly falsely accused and arrested in 2023.
Shiromani Akali Dal leader Bikram Singh Majithia alleged that Jhota was shot while recording drug dealers on camera.
"Parvinder Jhotta, who was fighting against the drug menace in Mansa, was shot at and subsequently died," Majithia said.
Sukhbir Badal, President of the Shiromani Akali DaI slammed the state government accusing them of criminal negligence.
"I am profoundly shocked to learn about the merciless killing of Parvinder Singh Jhota by a drug trafficker. In this moment of profound sorrow, I stand with his bereaved family. This heinous murder is a stark reminder that law and order has ceased to exist in Punjab. The deceased had been continuously raising his voice against the drug menace but no one took heed and no one supported him. The much-hyped Yudh Nashian Virudh is nothing but a gimmick and has completely failed. Recent events have exposed how the Guru-Dokhi Bhagwant Mann led AAP dispensation is completely engrossed in looting Punjab and draining the state's resources to enrich itself. They have zero attention towards the fast deteriorating situation in the state, and it is because of this criminal negligence that Punjabis are suffering every single day. This jungle raj must end," he said.
The father of anti-drug activist Parminder Singh Jhota has appealed to Prime Minister Narendra Modi and the

Union Home Minister to ensure the security of his grandchildren, alleging that the Punjab government failed to provide protection to his son.

Speaking amid protests following Jhota's killing, his father said that the family had not received protection from the state government and that his grandchildren were now also facing a threat.

"The Punjab government did not provide him with any security. Nobody protected us. Now, even my grandchildren are at risk. I appeal to Prime Minister Narendra Modi and the Union Home Minister to make arrangements for my grandchildren's security," he said.

Parvinder Singh Jhota was a Mansa-based anti-drug activist in Punjab, known for confronting suspected drug peddlers and exposing the alleged illegal sale of addictive pharmaceutical drugs through chemist shops. A former freestyle kabaddi player, he later devoted himself to campaigning against drug abuse in the region.

Jhota formed an Anti-Drug Task Force and launched the campaign 'Nasha Roko, Rozgar Do' (Stop Drugs, Provide Employment), which reportedly inspired similar initiatives in villages across the Mansa and Bathinda areas. He frequently used Facebook Live to document confrontations with suspected drug sellers and highlight the drug menace.

In 2023, he first came into light after an incident involving a chemist shop owner whom he and his supporters allegedly confronted.

NDTV, Online News, 15/10/2026

Source: https://www.ndtv.com/education/national-human-rights-commission-winter-internship-2026-offers-rs-12-000-stipend-apply-by-october-15-12183502/amp/1

National Human Rights Commission Winter Internship 2026 Offers Rs 12,000 Stipend, Apply By October 15

Students pursuing law and social sciences under 28 years can apply by October 15 with required documents.
Edited by: Priyanka Negi Education Oct 14, 2026 14:05 IST

The National Human Rights Commission (NHRC) has invited applications for its Winter Internship Programme 2026. The four-week internship will be held in New Delhi from December 14, 2026, to January 8, 2027. Students who successfully complete the programme will receive a stipend of Rs 12,000.

The commission will select up to 100 students for the internship. Interested candidates must submit their applications online by October 15, 2026, at 6 pm.

Who Can Apply?
Students pursuing law, postgraduate courses and eligible subjects in social sciences and related fields can apply, provided they meet the eligibility conditions.

Applicants must be 28 years old or younger as of October 1, 2026. They must also have secured at least 60% marks in Class 12 and in each of the first six semesters of their graduation or five-year integrated course.

Students who have already completed an NHRC one-month summer or winter internship cannot apply for the programme again.

What Will The Internship Offer?
The programme will give students an opportunity to learn about human rights issues, the work of the commission and the laws and policies related to human rights in India.

Interns who successfully complete the programme will receive Rs 12,000. Eligible students travelling from outside Delhi will also receive sleeper air-conditioned three-tier train fare for their onward and return journeys, subject to the conditions mentioned in the official notice.

How To Apply
Eligible students can visit the official website of the National Human Rights Commission at nhrc.nic.in to check the notification and application process.

Candidates need to prepare a 250-word statement of purpose and submit a recommendation letter from their educational institution. They should check all eligibility conditions and required documents before applying.

Important Dates
Last date to apply: October 15, 2026, by 6 pm

Internship starts: December 14, 2026
Internship ends: January 8, 2027

Source: https://www.educationtimes.com/news/nhrc-winter-internship-programme-2026-applications-open-check-eligibility-details-here/articleshow/134939309.cms

NHRC Winter Internship Programme 2026 applications open, check eligibility details here
TNN
Published: Oct 14, 2026, 15:58 ISTUpdated: Oct 14, 2026, 15:58 IST

The National Human Rights Commission (NHRC) has opened applications for its Winter Internship Programme 2026. The four-week programme will take place in New Delhi from December 14, 2026, to January 8, 2027.

Students who successfully complete the internship will receive a stipend of Rs 12,000.

The commission will select up to 100 students for the programme. Eligible candidates must apply online by October 15, 2026, at 6 pm.

Who can apply?
Students pursuing law, postgraduate programmes and eligible courses in social sciences and related disciplines can apply, subject to the prescribed eligibility criteria.

Applicants must be aged 28 years or younger as of October 1, 2026.

They must have secured at least 60% marks in class XII and in each of the first six semesters of their undergraduate or five-year integrated degree programme.

Students who have previously completed an NHRC one-month summer or winter internship are not eligible to apply again.

Important dates
Last date to apply: October 15, 2026, by 6 pm
Internship commencement: December 14, 2026
Internship conclusion: January 8, 2027
How to apply
Interested candidates can visit the NHRC's official website, nhrc.nic.in, to access the notification and application details.

Applicants must prepare a 250-word statement of purpose and provide a recommendation letter from their educational institution. Candidates should review the eligibility requirements and ensure that all the required documents are ready before submitting their applications.

Jagran Josh, Online News, 15/10/2026

Source: https://www.jagranjosh.com/lite/news/nhrc-opens-applications-for-winter-internship-2026-selected-students-to-get-rs-12000-stipend-188367

NHRC Opens Applications For Winter Internship 2026: Selected Students to Get Rs 12,000 Stipend

The NHRC Winter Internship Programme 2026 will be held in New Delhi from December 14, 2026, to January 8, 2027. Eligible law and social science students can apply online by October 15 at 6 pm to receive a stipend of Rs 12,000 after successfully completing the programme.

By Sahil Behl
Oct 14, 2026, 16:00 IST

The National Human Rights Commission (NHRC) has invited applications for its Winter Internship Programme 2026. The four-week programme will give students an opportunity to learn about human rights issues and understand the work of the commission.

The internship will take place in New Delhi from December 14, 2026, to January 8, 2027. Students who successfully complete the programme will receive a stipend of Rs 12,000.

Interested candidates must submit their applications online by October 15, 2026, at 6 pm. The commission will select up to 100 students for the programme.

Who Can Apply for NHRC Winter Internship 2026?
Students pursuing law, postgraduate courses in human rights and eligible social science subjects can apply for the internship. Applicants must be 28 years old or younger as of October 1, 2026.

Candidates must have secured at least 60% marks in Class 12 and in each of the first six semesters of their graduation or five-year integrated course, according to the published eligibility details.

Students who have already completed an NHRC one-month summer or winter internship are not eligible to apply again.

What Benefits Will Students Get?
The internship will help students understand human rights concerns, relevant laws and policies, and the role of the commission in protecting human rights in India.

Successful participants will receive a stipend of Rs 12,000 after completing the programme. Eligible students travelling to Delhi from outside the city can also receive reimbursement for their onward and return train journeys in AC three-tier class, subject to the conditions mentioned in the official notification.

How to Apply for NHRC Winter Internship 2026?
Eligible candidates can visit the official NHRC website at nhrc.nic.in to read the notification and access the online application process.

Applicants must prepare a 250-word statement of purpose explaining their interest in the internship. A recommendation letter from their educational institution is also required. Candidates should check the official notification for the complete list of documents and instructions before submitting the form.

NHRC Internship 2026: Important Dates

Date

Last date to apply

October 15, 2026, by 6 pm

Internship start date

December 14, 2026

Internship end date

January 8, 2027

Candidates should complete the application process before the deadline and ensure that they meet all eligibility requirements.

Dainik Jagran MP CG, Online News, 15/10/2026

Source: https://english.dainikjagranmpcg.com/top-stories/mansa-activist-murder-house-demolished-nhrc-seeks-report/article-38573

Mansa Activist Murder: House Demolished, NHRC Seeks Report
Ajay.K On 14 Oct 2026

Punjab activist Parvinder Singh Jhota's killing sparks protests in Mansa. The accused's properties are demolished as the NHRC seeks a report from state officials.

Tensions escalated in Mansa after anti-drug activist Parvinder Singh Jhota was allegedly shot dead by chemist Ashwini Kumar. Authorities demolished the accused's house and medical store, while protesters reportedly damaged and set fire to the shop. The National Human Rights Commission has sought a report from Punjab's Chief Secretary and Director General of Police.

Accused Arrested After Activist's Killing

Punjab is witnessing heightened tension following the killing of 45-year-old anti-drug activist Parvinder Singh Jhota in Mansa. According to the information provided, chemist Ashwini Kumar was arrested in connection with the case after allegedly shooting Jhota three times during a Facebook Live session on Tuesday.

Police sources reportedly said that Kumar was apprehended in Salasar, Rajasthan. The circumstances surrounding the shooting and the motive behind the alleged killing remain matters for investigation.

Administration Demolishes Accused's House and Medical Store

Following the incident, the Mansa administration demolished the accused's house and medical store in the presence of police personnel.

Sikh Organisations Call for Shutdown

The killing triggered protests by Sikh organisations in Mansa, with demonstrators reportedly enforcing the closure of local markets.

Jhota's family has also refused to proceed with his last rites until its demands are addressed. The family is seeking a Central Bureau of Investigation (CBI) probe into the killing and has demanded the resignations of Punjab Chief Minister Bhagwant Mann and Director General of Police Gaurav Yadav.

The demands reflect growing anger over the incident and calls for an independent investigation.

NHRC Seeks Report From Chief Secretary and DGP

The National Human Rights Commission (NHRC) has taken cognisance of the case and sought a report from Punjab's Chief Secretary and Director General of Police.

The development brings the handling of the case and the subsequent administrative action under additional scrutiny. Further details about the commission's specific concerns and the timeline for the report were not provided.

Political Leaders Stopped From Reaching Protest

Authorities reportedly stopped former Punjab Chief Minister and Member of Parliament Charanjit Singh Channi, Shiromani Akali Dal leader Manpreet Singh Ayali and former Congress MLA Kikki Dhillon while they were travelling to join the protest in Mansa.

Meanwhile, the Bharatiya Janata Party's Ludhiana unit staged a demonstration outside the Deputy Commissioner's office, protesting against the Punjab government. Party leaders also submitted a memorandum addressed to the Governor and expressed support for a Punjab-wide shutdown planned for the following day.

The political response has added to the pressure on the state government as the investigation and protests continue.

Investigation and Accountability in Focus
The case has raised questions about the circumstances of Jhota's killing, the administration's demolition action and the response to public unrest.

The investigation into the alleged murder, the legal basis for the property demolitions and the circumstances surrounding the subsequent vandalism and fire remain key issues requiring clarification. The NHRC's report request is another important development as authorities face demands for accountability.

Source: https://www.indiatoday.in/india/story/delhi-high-court-quashes-nhrc-compensation-order-police-station-suicide-ptag-3017232-2026-10-14

Delhi High Court quashes Rs5 lakh NHRC compensation in station suicide case

The Delhi High Court overturned an NHRC order awarding ₹5 lakh to Rashid Raza's family. The ruling stressed that police liability requires demonstrable negligence rather than presumption or hindsight.

By:India Today News Desk
Newdelhi,Oct 14, 2026 17:06 IST

The Delhi High Court has set aside a National Human Rights Commission order directing the Delhi Police to pay Rs 5 lakh compensation to the family of a man who allegedly died by suicide at a police station in December 2019.

Justice Amit Mahajan allowed the Delhi Police's petition challenging the commission's April 19, 2024, order, holding that there was no independent basis to infer negligence by police officials.

The case concerns the death of Rashid Raza, who was found hanging in a ground-floor room of a police station in the Narela Industrial Area. The court's order was passed on October 12 and uploaded on its website on Wednesday.

The NHRC had said Raza was in police custody and that the police were responsible for preventing any harm to him. It held that the suicide could have been prevented had police officials been vigilant.

The High Court, however, said the NHRC proceedings were summary in nature and its recommendation for payment of compensation on the ground of negligence in preventing a human rights violation could not be sustained.

“The death, though extremely unfortunate, does not ipso facto raise a presumption of negligence. The location of the death, though a relevant factor, ought not to be the only factor to fasten liability,” the court said.

The court referred to an inquest report by a sub-divisional magistrate, which said there was no evidence of a scuffle or torture at the police station. It also noted that CCTV footage showed Raza moving without restriction and suggested that the incident may have occurred without the police having a reasonable opportunity to intervene.

“In such circumstances, in the absence of material establishing a specific omission, prior knowledge of imminent danger, or a reasonable opportunity to prevent the occurrence, negligence cannot be fastened upon the police by inference alone merely because the deceased happened to be at the police station,” the court said.

“A tragic consequence, however grave, does not by itself establish culpable inaction. This court does not intend to and is not stating that police officials ought not to be vigilant or that unnatural death when in custody of police may not attract consequence,” it added.

The court said liability must be based on demonstrable negligence and not merely hindsight or presumption. It said the NHRC had essentially sought to punish the police for failing to anticipate and prevent the death of a man who had voluntarily come to the police station and whose movement had not been restricted. “The same cannot, in the opinion of this court, be countenanced,” it said.

The police's counsel had contended that Raza visited the police station unannounced and without prior notice to inquire about his wife's body. The court had also noted that the transcript of an audio recording sent by Raza from his phone to his brother prima facie indicated that he died by suicide.

Setting aside the NHRC order, the High Court concluded that compensation could not be imposed on the Delhi Police without material showing a specific failure, prior knowledge of danger or a reasonable opportunity to prevent Raza's death.

- Ends

Source: https://www.etvbharat.com/amp/en/bharat/delhi-high-court-sets-aside-nhrc-order-to-pay-rs-5-lakh-compensation-to-kin-of-man-who-died-at-police-station-enn26101405400

ETV Bharat / bharat

Delhi HC Sets Aside NHRC Order To Pay Rs 5 Lakh Compensation To Kin Of Man Who Died At Police Station

The NHRC order said the man was in police custody and it was the responsibility of police to prevent any harm. H

By PTI
Published : October 14, 2026 at 9:00 PM IST

New Delhi:The Delhi High Court has set aside an order of the National Human Rights Commission (NHRC) directing the Delhi Police to pay a compensation of Rs 5 lakh to the kin of a man who allegedly committed suicide in its custody. Justice Amit Mahajan allowed a petition filed by the Delhi Police challenging the April 19, 2024, order of the commission.

"The proceedings before respondent no.1 (NHRC) are summary in nature and in view of the contentions..., the recommendation made by respondent no.1 for the payment of Rs 5 lakh as monetary compensation on the ground that there was negligence in the prevention of violation of human rights on the part of the police officials cannot be sustained.

Accordingly, in view of the above, and in the peculiar facts and circumstances of the case, the present petition is allowed, and the impugned order is set aside," the court said in its order passed on October 12 and uploaded on its website on Wednesday.

The court noted that the NHRC order concerns the death of Rashid Raza, who was found hanging in a room on the ground floor of a police station in the Narela Industrial Area in December 2019.

The NHRC order said the man was in police custody and it was the responsibility of police to prevent any harm. Had they been vigilant, the suicide could have been prevented, it said. The court, however, held that there was no independent basis to develop an inference of negligence on the part of police officials.

"The death, though extremely unfortunate, does not ipso facto raise a presumption of negligence. The location of the death, though a relevant factor, ought not to be the only factor to fasten liability," it said.

The court said the inquest report by a sub-divisional magistrate (SDM) said there was no evidence of scuffle or torture at the police station and the CCTV footage showed unrestricted movement on the part of the man and also suggested that the incident may have occurred without police having a reasonable opportunity to intervene.

"In such circumstances, in the absence of material establishing a specific omission, prior knowledge of imminent danger, or a reasonable opportunity to prevent the occurrence, negligence cannot be fastened upon the police by inference alone merely because the deceased happened to be at the police station.

A tragic consequence, however grave, does not by itself establish culpable inaction. This court does not intend to and is not stating that police officials ought not to be vigilant or that unnatural death when in custody of police may not attract consequence," the court said.

It said liability must rest upon demonstrable negligence and not merely hindsight or presumption.

What the NHRC has essentially sought to punish in this case is the lack of hindsight on the part of the petitioner to have anticipated and consequently, prevented the death of the deceased who had come to the police station voluntarily and whose movement was not restricted. The same cannot, in the opinion of this court, be countenanced, it said.

The police's counsel had earlier contended that Raza had visited the police station unannounced and without any prior notice to inquire about his wife's body. The court had noted that the transcript of the audio recording sent by the man from his phone to his brother prima facie indicated that he committed suicide.

Source: https://www.amarujala.com/video/shimla/video-shimla-zila-parishad-grappling-with-fund-crunch-questions-raised-regarding-womens-rights-and-workers-compensation-2026-10-14

Hindi News › Video › Himachal Pradesh › Shimla News › Shimla: Zila Parishad grappling with fund crunch; questions raised regarding women's rights and workers' compensation.

शिमला: फंड की कमी से जूझ रही जिला परिषद, महिलाओं के हक, मजूदरों के मुआवजे पर उठे सवाल
Krishan Singh
Updated Wed, 14 Oct 2026 03:27 PM IST

मरीजों को सहारा और आयुष्मान योजना का लाभ नहीं मिल रहा है। बीमार बुजुर्ग मरीज दर-दर की ठोकरें खाने को मजबूर है। राजधानी में दिल्ली से आए राष्ट्रीय मानवाधिकार आयोग के पंचायतीराज एवं स्थानीय स्वशासन के विशेष उमाकांत के समक्ष जिला परिषद सदस्यों ने यह बात उठाई। सदस्यों ने कहा कि योजना का लाभ गरीब तबके के लोगों को नहीं मिल रहा है। वहीं सरकार भी इस ओर ध्यान नहीं दे रही है। इसके अलावा जिला परिषद फंड की कमी से भी जूझ रहा है। यही वजह है कि विकास कार्यों की गति तक रुक गई हैं। बैठक में जिला परिषद सदस्यों ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के पंचायतीराज एवं स्थानीय स्वशासन के विशेष उमाकांत से इस मामले को केंद्र सरकार के समक्ष उठाने की मांग की है।

Dainik Bhaskar, Online News, 15/10/2026

Source: https://www.bhaskar.com/local/rajasthan/sawai-madhopur/gangapur/news/no-toilet-outside-the-station-letter-to-the-human-rights-commission-dbp-139365109.html

Hindi NewsLocalRajasthanSawai madhopurGangapurNo Toilet Outside The Station, Letter To The Human Rights Commission

स्टेशन के बाहर शौचालय नहीं, मानवाधिकार आयोग को पत्र
गंगापुर सिटी5 घंटे पहले

गंगापुर सिटी| गंगापुर सिटी रेलवे स्टेशन के सर्कुलेटिंग एरिया में यात्रियों के लिए शौचालय और पेशाबघर बनवाने की मांग को लेकर सामाजिक कार्यकर्ता नरेश कुमार दुबे और वेद प्रकाश मंगल ने राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष को पत्र भेजा है। पत्र में रेल मंत्री और रेलवे बोर्ड अध्यक्ष को तुरंत आवश्यक निर्देश जारी करने का आग्रह किया गया है।

दो साल से बंद पड़ी है मूलभूत सुविधा : पत्र में बताया गया कि करीब दो साल पहले "अमृत भारत स्टेशन योजना' के तहत सर्कुलेटिंग एरिया में बने पुराने शौचालय और पेशाबघर को तोड़ दिया गया था। स्टेशन का विकास कार्य पूरा होने के बाद भी नया निर्माण नहीं कराया गया। इसके चलते ट्रेन का इंतजार करने वाले यात्रियों, महिलाओं, बच्चियों और बुजुर्गों को भारी परेशानी का सामना करना पड़ रहा है।

प्लेटफॉर्म टिकट लेने की मजबूरी, खुले में जाने का डर : कार्यकर्ताओं ने बताया कि रात के समय या ट्रेन छूटने के डर से कई यात्री काफी समय पहले स्टेशन पहुंच जाते हैं। सर्कुलेटिंग एरिया में इंतजार के दौरान शौच या पेशाब की जरूरत पड़ने पर उन्हें जबरन प्लेटफॉर्म टिकट लेकर सामान सहित अंदर जाना पड़ता है। टिकट विंडो की लाइन में खड़े यात्रियों के सामने भी यही समस्या आती है। इसे मानवीय आवश्यकता बताते हुए मानवाधिकार आयोग से रेलवे अधिकारियों को तुरंत शौचालय निर्माण का आदेश देने की मांग की गई है।

Bhaskar Digital, Online News, 15/10/2026

Source: https://bhaskardigital.com/nhrc-takes-a-stern-view-of-the-brutal-treatment/

RSS प्रचारक से पुलिस हिरासत में बर्बरता पर NHRC सख्त, मुख्य सचिव और DGP से मांगी रिपोर्ट; सीएम भजनलाल ने दिए कड़े कार्रवाई के निर्देश
Digital Desk 04 14 Oct 2026 10:12 AM

Jaipur : राजस्थान के जयपुर ग्रामीण से सामने आए एक सनसनीखेज मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कड़ा रुख अपनाया है। जयपुर ग्रामीण के एक पुलिस स्टेशन में आरएसएस (RSS) प्रचारक के साथ पुलिसकर्मियों द्वारा की गई अमानवीय बदसलूकी और प्रताड़ना के मामले का स्वतः संज्ञान लेते हुए एनएचआरसी ने राज्य के मुख्य सचिव और पुलिस महानिदेशक (DGP) को नोटिस जारी किया है। आयोग ने इस मामले में दो हफ्ते के भीतर विस्तृत रिपोर्ट तलब की है। दूसरी ओर, मुख्यमंत्री भजनलाल शर्मा ने भी इस घटना पर तीखी नाराजगी जताते हुए कानून-व्यवस्था की समीक्षा बैठक में जीरो-टॉलरेंस की नीति के तहत सख्त कार्रवाई के निर्देश दिए हैं।

पुलिस हिरासत में गंभीर प्रताड़ना और अपमान के आरोप
राष्ट्रीय मानवाधिकार आयोग ने कहा है कि यदि लगाए गए आरोप सही साबित होते हैं, तो यह पुलिस हिरासत में हिंसा और मानवाधिकारों के हनन का एक बेहद गंभीर मामला है। पीड़ित आरएसएस प्रचारक कृष्ण अवतार ने आरोप लगाया है कि पुलिस हिरासत में उनके कपड़े उतार दिए गए, उनके गुप्तांगों पर हमला किया गया और उनके साथ बुरी तरह शारीरिक मारपीट की गई।

शिकायत के मुताबिक, पुलिसकर्मियों ने उनके परिवार और आरएसएस से जुड़े होने को लेकर अपमानजनक टिप्पणियां भी कीं और आपत्तिजनक बातें कहीं। एनएचआरसी ने अपनी टिप्पणी में कहा कि यह व्यवहार संविधान के अनुच्छेद 21 के तहत दिए गए जीवन के अधिकार, व्यक्तिगत स्वतंत्रता और मानवीय गरिमा के बुनियादी सिद्धांतों का खुला उल्लंघन है। साथ ही, ऐसी घटनाएं पुलिस व्यवस्था की संस्थागत जवाबदेही पर बड़े सवाल खड़े करती हैं।

मुख्य सचिव और DGP को दिए गए ये सख्त निर्देश
एनएचआरसी ने राज्य प्रशासन को कड़े निर्देश देते हुए दो सप्ताह के भीतर अनुपालन रिपोर्ट पेश करने को कहा है:

डीजीपी से रिपोर्ट: गिरफ्तारी की पूरी प्रक्रिया और उसकी वैधता, एफआईआर की कॉपी, सीसीटीवी फुटेज और अन्य डिजिटल साक्ष्यों का संरक्षण, तथा पीड़ित व गवाहों की सुरक्षा के पुख्ता इंतजामों का पूरा विवरण मांगा गया है।
मुख्य सचिव से रिपोर्ट: पीड़ित कृष्ण अवतार के लिए तत्काल चिकित्सीय उपचार, सुरक्षा और उचित राहत सुनिश्चित करने के साथ-साथ इस पूरे मामले की स्वतंत्र, निष्पक्ष और समयबद्ध जांच कराने का निर्देश दिया गया है।
मुख्यमंत्री भजनलाल शर्मा ने की उच्च स्तरीय बैठक, कई पुलिसकर्मी नपे
इस बीच, मुख्यमंत्री भजनलाल शर्मा ने राज्य में बिगड़ती कुछ घटनाओं और पुलिसकर्मियों के लापरवाह रवैये पर कड़ी नाराजगी जताई है। उन्होंने हाल ही में कानून-व्यवस्था की उच्च स्तरीय समीक्षा बैठक की। मुख्यमंत्री ने स्पष्ट किया कि राजस्थान हमेशा से एक शांतिप्रिय राज्य रहा है और अपराधियों या कर्तव्य में कोताही बरतने वाले पुलिसकर्मियों के लिए सरकार में कोई जगह नहीं है।

प्रशासनिक कार्रवाई के तहत जयपुर ग्रामीण के नरेना पुलिस स्टेशन के आरोपी पुलिसकर्मियों को पहले ही निलंबित किया जा चुका है। इसके अलावा, मुख्यमंत्री के कड़े निर्देशों के बाद कुछ अन्य पुलिस अधिकारियों को भी या तो निलंबित कर दिया गया है या उन्हें एपीओ (पोस्टिंग आदेश की प्रतीक्षा) कर दिया गया है, जिसमें सांभर सर्कल अधिकारी मुकेश जोशी का नाम भी शामिल है।

भरतपुर में पूर्व विधायक की हत्या पर भी कड़ा एक्शन
मुख्यमंत्री के इस कड़े रुख के दायरे में भरतपुर की एक अन्य घटना भी आई है, जहां हाल ही में खनन पट्टे को लेकर हुए विवाद के बाद बीजेपी के पूर्व विधायक अत्तर सिंह भड़ाना की कुछ लोगों ने हत्या कर दी थी। इस मामले में भी स्थानीय पुलिस अधिकारियों पर कार्रवाई की गई है। सीएम भजनलाल शर्मा ने निर्देश दिए हैं कि खनन और भूमि विवादों से जुड़े मामलों की जिला-वार सूची तैयार कर उनके त्वरित समाधान के लिए एक ठोस कार्य योजना बनाई जाए

ताकि राज्य की कानून-व्यवस्था पूरी तरह चाक-चौबंद रहे।

Source: https://www.prabhatkhabar.com/education/general-knowledge/bihar-ranks-third-in-human-rights-complaints-after-up-and-delhi

जानिए कैसे काम करता है NHRC: मानवाधिकार शिकायतों में यूपी-दिल्ली के बाद बिहार तीसरे नंबर पर
Author अंकित कुमार
Updated: Wed, 14 Oct 2026 12:05 PM (IST)

NHRC India: बिहार में मानवाधिकार शिकायतों का आंकड़ा 1.22 लाख पार हो गया है. यूपी और दिल्ली के बाद राज्य तीसरे स्थान पर है. जानिए NHRC कैसे काम करता है और सरकारी परीक्षाओं के लिए इससे जुड़े जरूरी तथ्य.
NHRC India: बिहार में मानवाधिकारों से जुड़ी शिकायतों का आंकड़ा 1.22 लाख के पार पहुंच गया है. राष्ट्रीय मानवाधिकार आयोग (NHRC) के उपलब्ध आंकड़ों के मुताबिक, वर्ष 1993 से अब तक राज्य से 1,22,954 शिकायतें दर्ज की गई हैं. पुलिस के खिलाफ 35,902 शिकायतें दर्ज हैं, जबकि न्यायिक हिरासत में मौत से जुड़े 4,311 और पुलिस लॉकअप में मौत के 238 मामले भी आंकड़ों में शामिल हैं. शिकायतों की संख्या के मामले में उत्तर प्रदेश पहले, दिल्ली दूसरे और बिहार तीसरे स्थान पर है. आखिर राष्ट्रीय मानवाधिकार आयोग क्या है, इसका गठन कब हुआ और यह शिकायतों पर कैसे कार्रवाई करता है? आइए जानते हैं.

क्या है राष्ट्रीय मानवाधिकार आयोग (NHRC)?
राष्ट्रीय मानवाधिकार आयोग यानी National Human Rights Commission भारत में मानवाधिकारों के संरक्षण और संवर्धन के लिए काम करने वाला एक वैधानिक निकाय है. इसकी स्थापना 12 अक्टूबर 1993 को मानवाधिकार संरक्षण अधिनियम, 1993 के तहत हुई थी. इसका मुख्यालय नई दिल्ली में है.

आयोग का उद्देश्य जीवन, स्वतंत्रता, समानता और व्यक्ति की गरिमा से जुड़े अधिकारों की रक्षा करना है. यह मानवाधिकार उल्लंघन की शिकायतों की जांच कर सकता है और संबंधित अधिकारियों या सरकार को उचित कार्रवाई की सिफारिश दे सकता है.

NHRC का अध्यक्ष कौन होता है और नियुक्ति कैसे होती है?
आयोग में एक अध्यक्ष और कानून के तहत निर्धारित अन्य सदस्य होते हैं. अध्यक्ष की नियुक्ति भारत के राष्ट्रपति करते हैं. इसके लिए प्रधानमंत्री की अध्यक्षता वाली चयन समिति सिफारिश करती है.

इस समिति में प्रधानमंत्री के अलावा लोकसभा अध्यक्ष, केंद्रीय गृह मंत्री, लोकसभा में विपक्ष के नेता, राज्यसभा में विपक्ष के नेता और राज्यसभा के उपसभापति शामिल होते हैं. अध्यक्ष की पात्रता और सदस्यों की नियुक्ति से संबंधित प्रावधान मानवाधिकार संरक्षण अधिनियम में दिए गए हैं.

NHRC कैसे काम करता है?
राष्ट्रीय मानवाधिकार आयोग शिकायत मिलने पर या कुछ मामलों में स्वतः संज्ञान लेकर कार्रवाई शुरू कर सकता है. इसका काम केवल शिकायत दर्ज करना नहीं, बल्कि मामले की जांच करना और जरूरत के अनुसार संबंधित अधिकारियों को कार्रवाई की सिफारिश देना भी है.

आयोग के प्रमुख कार्य:
शिकायतों की जांच: मानवाधिकार उल्लंघन या लोक सेवक की लापरवाही से जुड़े मामलों की जांच करना
रिपोर्ट मांगना: संबंधित सरकारी विभाग या अधिकारी से जवाब और जांच रिपोर्ट लेना
हिरासत का निरीक्षण: जेलों और अन्य हिरासत संस्थानों में लोगों की स्थिति की समीक्षा करना
राहत की सिफारिश: उचित मामलों में मुआवजे या अन्य कार्रवाई की सिफारिश करना
जागरूकता और शोध: मानवाधिकारों के प्रति जागरूकता बढ़ाना और कानूनों की समीक्षा करना
NHRC की सिफारिशें सामान्यतः अदालत के बाध्यकारी आदेश जैसी नहीं होतीं. आयोग संबंधित अधिकारियों से कार्रवाई की रिपोर्ट मांग सकता है और कानून के तहत उपलब्ध अधिकारों का इस्तेमाल कर सकता है.

NHRC में कितने सदस्य होते हैं?

मानवाधिकार संरक्षण अधिनियम के अनुसार, आयोग में अध्यक्ष के अलावा न्यायिक और गैर-न्यायिक सदस्य होते हैं. इसके साथ कुछ राष्ट्रीय आयोगों के अध्यक्ष भी कानून के तहत निर्धारित कार्यों के लिए NHRC के सदस्य माने जाते हैं.

NHRC में शिकायत कैसे दर्ज करें?

मानवाधिकार उल्लंघन से संबंधित शिकायत NHRC के ऑनलाइन शिकायत प्रबंधन सिस्टम के माध्यम से दर्ज की जा सकती है. शिकायत में घटना, पीड़ित, संबंधित अधिकारी और मांगी गई राहत का विवरण देना होता है.

NHRC की आधिकारिक वेबसाइट पर जाएं

ऑनलाइन शिकायत दर्ज करने का विकल्प चुनें

शिकायतकर्ता और पीड़ित का विवरण भरें

घटना की तारीख, स्थान और शिकायत की प्रकृति बताएं

संबंधित अधिकारी या प्राधिकारी का विवरण और मांगी गई राहत दर्ज करें

उपलब्ध दस्तावेजों के साथ शिकायत जमा करें

आधिकारिक वेबसाइट: https://nhrc.nic.in/

सरकारी परीक्षाओं के लिए क्यों जरूरी है NHRC?

UPSC, BPSC, SSC और अन्य प्रतियोगी परीक्षाओं में NHRC के गठन, कानूनी आधार, अध्यक्ष की नियुक्ति और कार्यों से जुड़े सवाल पूछे जा सकते हैं. परीक्षा की तैयारी करने वाले छात्रों को यह जरूर याद रखना चाहिए कि NHRC एक वैधानिक निकाय है, संवैधानिक निकाय नहीं. इसका गठन संविधान के किसी विशेष अनुच्छेद के तहत नहीं, बल्कि मानवाधिकार संरक्षण अधिनियम, 1993 के तहत हुआ था.

Source: https://www.thelallantop.com/amp/india/post/jaipur-rss-pracharak-krishna-avatar-custodial-assault-nhrc-notice

थाने में RSS प्रचारक से मारपीट पर NHRC सख्त, राजस्थान के चीफ सेक्रेटरी-DGP को भेजा नोटिस

जयपुर ग्रामीण के नरैना थाने में RSS प्रचारक कृष्ण अवतार के साथ कथित मारपीट के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है. NHRC ने राजस्थान के मुख्य सचिव और DGP को नोटिस जारी कर दो हफ्ते में रिपोर्ट मांगी है.

आकांक्षा गोगोई
14 अक्तूबर 2026 (पब्लिश्ड: 14 अक्तूबर 2026, 12:23 PM IST)

जयपुर में एक RSS प्रचारक कृष्ण अवतार के साथ पुलिस हिरासत में मारपीट का मामला सामने आया है. इस कथित मारपीट और अमानवीय व्यवहार के मामले में SHO समेत 6 पुलिसकर्मी सस्पेंड हो चुके हैं. राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी मामले का संज्ञान लिया है. NHRC ने राजस्थान के मुख्य सचिव और DGP को नोटिस जारी कर दो हफ्ते में डिटेल रिपोर्ट देने का निर्देश दिया है. आयोग ने पूछा है कि कृष्ण अवतार को किन परिस्थितियों में हिरासत में लिया गया? पुलिस स्टेशन में उनके साथ क्या हुआ और इस मामले में अब तक क्या कार्रवाई की गई है?

आयोग ने ये भी पूछा है कि मामले से जुड़े CCTV फुटेज, पुलिस रिकॉर्ड और मेडिकल डॉक्युमेंट्स सेफली रखे गए हैं या नहीं. NHRC ने कहा है कि अगर ये आरोप सही साबित होते हैं, तो ये कस्टडी में हिंसा का बेहद गंभीर मामला होगा. आयोग के मुताबिक, पुलिस हिरासत में किसी को पीटना, जबरन कपड़े उतरवाना, बेइज्जत करना या जानबूझकर चोट पहुंचाना उसके Right To Life, Personal Liberty और Dignity का उलंघन है. संविधान का Article 21 इन अधिकारों की रक्षा करता है.

क्या है पूरी कहानी?
ये मामला जयपुर ग्रामीण के नरेना थाने का है. RSS प्रचारक कृष्ण अवतार का आरोप है कि 10 अक्टूबर की रात उन्हें पुलिस थाने ले जाया गया. शिकायत के मुताबिक, उन्हें हिरासत में लेने की कोई साफ कानूनी वजह नहीं बताई गई. आरोप है कि थाने के अंदर उनके साथ मारपीट की गई. उन्हें कथित तौर पर कपड़े उतारने के लिए मजबूर किया गया और उनके प्राइवेट पार्ट्स पर भी हमला किया गया.

शिकायत में ये भी आरोप है कि पुलिसकर्मियों ने कृष्ण अवतार और उनके परिवार को लेकर आपत्तिजनक टिप्पणियां कीं. उन्होंने खुद के RSS प्रचारक होने की बात भी बताई थी. पुलिस ने इसके बाद भी बदसलूकी की. हालांकि, ये सभी शिकायत में लगाए गए आरोप हैं और इनकी पुष्टि अभी नहीं हुई है. जांच के बाद ही पूरी तस्वीर साफ होगी. घटना के बाद कृष्ण अवतार की तबीयत बिगड़ने की बात सामने आई. उन्हें जयपुर के SMS अस्पताल में भर्ती कराया गया.

SHO समेत 6 पुलिसकर्मी सस्पेंड
मामला सामने आने के बाद जयपुर ग्रामीण के एसपी हनुमान सहाय ने लोगों को कार्रवाई का आश्वासन दिया. इस मामले में नरेना थाने के SHO उमराव सिंह समेत 6 पुलिसकर्मियों को सस्पेंड कर दिया गया है. वहीं, मामले में कुल सात लोगों के खिलाफ FIR दर्ज की गई है. पुलिसकर्मियों पर चोट पहुंचाने, गलत तरीके से रोकने और हिरासत में रखने, जानबूझकर अपमान करने और धमकी देने जैसी धाराओं में केस दर्ज किया गया है.

लेकिन मामला यहीं नहीं रुका. घटना के विरोध में RSS कार्यकर्ताओं और स्थानीय लोगों ने नरेना पुलिस स्टेशन का घेराव किया. साथ ही BJP के पूर्व विधायक रामलाल शर्मा समेत कई नेताओं ने भी पुलिसकर्मियों के खिलाफ कार्रवाई की मांग की है. पूर्व विधायक निर्मल कुमावत और भाजपा जयपुर देहात दक्षिण के जिलाध्यक्ष राजेश गुर्जर तो धरने पर बैठ गए.

मानवाधिकार आयोग एक्टिव
अब इस मामले में राजस्थान राज्य मानवाधिकार आयोग यानी RSHRC भी एक्टिव हो चुका है. राज्य मानवाधिकार आयोग ने मामले पर स्वतः संज्ञान लिया है. एनएचआरसी ने पुलिस से CCTV फुटेज, थाने के रिकॉर्ड और कृष्ण अवतार की मेडिकल रिपोर्ट मांगी है. आयोग ने जयपुर रेंज के IG और जयपुर ग्रामीण SP से रिपोर्ट तलब की है. साथ ही, जांच SP रैंक के अधिकारी से कराने का निर्देश दिया है. इस मामले में अगली सुनवाई 16 अक्टूबर को होनी है.

अब यहां कई बड़े सवाल हैं. जैसे कृष्ण अवतार को आखिर पुलिस ने किस आधार पर हिरासत में लिया था? सवाल यह भी है कि थाने के अंदर उस रात असल में क्या हुआ था? क्या CCTV फुटेज से लगाए गए आरोपों की पुष्टि होती है? क्या मेडिकल रिपोर्ट भी इन आरोपों से मेल खाती है? और सबसे बड़ा सवाल, अगर पुलिस हिरासत में मारपीट और अमानवीय व्यवहार के आरोप सही साबित होते हैं, तो जिम्मेदार पुलिसकर्मियों पर आगे क्या कार्रवाई होगी?

अब NHRC और राजस्थान राज्य मानवाधिकार आयोग मामले की जांच कर रहे हैं. जांच के बाद ही स्पष्ट होगा कि उस रात नरेना थाने में आखिर हुआ क्या था.

Source: https://in.headtopics.com/news/23462306233223611 3013-88788230

पंजाब-एंटी ड्रग एक्टिविस्ट हत्याकांड, आरोपी के घर पर चलेगा बुलडोजर: परिजन ने अंतिम संस्कार रोका; NHRC ने चीफ सेक्रेटरी-DGP से रिपोर्ट मांगी
📆 14-10-2026 12:00:00
Mansa Murder Case समाचार

Mansa anti-drug activist Parminder Singh Jhota shot dead, family demands justice. Follow latest updates.
परिजन ने अंतिम संस्कार रोका; NHRC ने चीफ सेक्रेटरी-DGP से रिपोर्ट मांगीलुधियाना से मानसा जा रहे अकाली दल वारिस पंजाब दे के नेता मनप्रीत अयाली को पुलिस ने रोककर हिरासत में लिया। इनसेट में मृतक परविंदर झोटा की फाइल फोटो पंजाब के मानसा में एंटी ड्रग एक्टिविस्ट परविंदर सिंह झोटा की गोली मारकर हत्या करने वाले केमिस्ट अश्विनी कुमार को पुलिस ने गिरफ्तार कर लिया है। उसने मंगलवार को फेसबुक लाइव के दौरान झोटा को 3 गोलियां मारी थीं। पुलिस सूत्रों के मुताबिक, अश्विनी कोमानसा प्रशासन आरोपी अश्विनी के घर को बुलडोजर से गिरा रहा है। इसके लिए पुलिस फोर्स की निगरानी में कार्रवाई की जा रही है। झोटा की हत्या से गुस्साए सिख संगठनों ने आज मानसा में बाजार बंद करा दिए। परिजन अंतिम संस्कार न करने पर अड़े हुए हैं। उनकी मांग है कि मामले की जांच CBI करे और CM भगवंत मान और DGP गौरव यादव इस्तीफा दें। राष्ट्रीय मानवाधिकार आयोग ने मामले का संज्ञान लेते हुए चीफ सेक्रेटरी और DGP से रिपोर्ट मांगी है। पुलिस ने मानसा प्रदर्शन में शामिल होने जा रहे पूर्व CM व सांसद चरणजीत चन्नी, अकाली दल वारिस पंजाब दे के नेता मनप्रीत अयाली और पूर्व कांग्रेस MLA किक्की ढिल्लों को रोक दिया।जोधपुर में कल से फिर बढ़ेगी गर्मीमेरठ में दिन में तेज धूप से बढ़ेगा तापमानलखनऊ में बाढ़ पीड़ित नाव देख दौड़ पड़ते हैंलखनऊ में बाढ़, सड़कें डूबीं, घरों में घुटनों तक पानीगाजियाबाद में धूप खिलने पर मौसम साफ.

परिजन ने अंतिम संस्कार रोका; NHRC ने चीफ सेक्रेटरी-DGP से रिपोर्ट मांगीलुधियाना से मानसा जा रहे अकाली दल वारिस पंजाब दे के नेता मनप्रीत अयाली को पुलिस ने रोककर हिरासत में लिया। इनसेट में मृतक परविंदर झोटा की फाइल फोटो पंजाब के मानसा में एंटी ड्रग एक्टिविस्ट परविंदर सिंह झोटा की गोली मारकर हत्या करने वाले केमिस्ट अश्विनी कुमार को पुलिस ने गिरफ्तार कर लिया है। उसने मंगलवार को फेसबुक लाइव के दौरान झोटा को 3 गोलियां मारी थीं। पुलिस सूत्रों के मुताबिक, अश्विनी कोमानसा प्रशासन आरोपी अश्विनी के घर को बुलडोजर से गिरा रहा है। इसके लिए पुलिस फोर्स की निगरानी में कार्रवाई की जा रही है। झोटा की हत्या से गुस्साए सिख संगठनों ने आज मानसा में बाजार बंद करा दिए। परिजन अंतिम संस्कार न करने पर अड़े हुए हैं। उनकी मांग है कि मामले की जांच CBI करे और CM भगवंत मान और DGP गौरव यादव इस्तीफा दें। राष्ट्रीय मानवाधिकार आयोग ने मामले का संज्ञान लेते हुए चीफ सेक्रेटरी और DGP से रिपोर्ट मांगी है। पुलिस ने मानसा प्रदर्शन में शामिल होने जा रहे पूर्व CM व सांसद चरणजीत चन्नी, अकाली दल वारिस पंजाब दे के नेता मनप्रीत अयाली और पूर्व कांग्रेस MLA किक्की ढिल्लों को रोक दिया।जोधपुर में कल से फिर बढ़ेगी गर्मीमेरठ में दिन में तेज धूप से बढ़ेगा तापमानलखनऊ में बाढ़ पीड़ित नाव देख दौड़ पड़ते हैंलखनऊ में बाढ़, सड़कें डूबीं, घरों में घुटनों तक पानीगाजियाबाद में धूप खिलने पर मौसम साफ.

Source: https://dailysamvad.com/2026/10/mansa-parvinder-jhota-murder-accused-ashwini-kumar-arrested

Punjab News: पंजाब में एंटी ड्रग एक्टिविस्ट की हत्या पर बवाल: आरोपी का घर तोड़ने की कार्रवाई शुरू, चीफ सेक्रेटरी-DGP से NHRC का जवाब तलब

पंजाब के मानसा में एंटी ड्रग एक्टिविस्ट परविंदर सिंह झोटा की हत्या के आरोपी केमिस्ट अश्विनी कुमार को राजस्थान के सालासर से गिरफ्तार किया गया है। घटना के विरोध में मानसा बंद रहा। परिवार CBI जांच और सख्त कार्रवाई की मांग कर रहा है, जबकि आरोपी के घर पर बुलडोजर कार्रवाई की तैयारी की चर्चा है।

By Daily Samvad
14 October 2026, 12:42 PM

डेली संवाद, मानसा। Punjab News: पंजाब के मानसा में एंटी ड्रग एक्टिविस्ट परविंदर सिंह झोटा की दिनदहाड़े गोली मारकर हत्या के मामले में पुलिस को बड़ी सफलता मिली है। हत्या के बाद फरार हुए आरोपी केमिस्ट अश्विनी कुमार को पंजाब पुलिस ने राजस्थान के सालासर से गिरफ्तार कर लिया है।

वहीं, इस घटना को लेकर मानसा में लोगों का गुस्सा लगातार बढ़ रहा है। सिख संगठनों के आह्वान पर मानसा बंद रखा गया है और बाजारों में दुकानें व व्यापारिक प्रतिष्ठान बंद हैं। परविंदर झोटा के परिजन आरोपियों के खिलाफ सख्त कार्रवाई और अन्य मांगों को लेकर अभी तक अंतिम संस्कार नहीं करने पर अड़े हुए हैं।

राजस्थान के सालासर से पकड़ा गया हत्या का आरोपी
शहर में विरोध प्रदर्शन जारी है। इस मामले में राजनीतिक दलों के नेताओं और कार्यकर्ताओं के पहुंचने का सिलसिला भी जारी है। हालात को देखते हुए पुलिस प्रशासन सतर्क है। पुलिस सूत्रों के मुताबिक, परविंदर झोटा की हत्या के बाद फरार हुए केमिस्ट अश्विनी कुमार को राजस्थान के सालासर से गिरफ्तार किया गया है।

यह भी पढ़ें: पंजाब में 3000 करोड़ के GST घोटाले का पर्दाफाश, लोहा कारोबारियों समेत CA का नाम आया सामने

आरोपी पर मंगलवार को परविंदर झोटा की गोली मारकर हत्या करने का आरोप है। बताया जा रहा है कि नशे के कारोबार का विरोध करने को लेकर विवाद हुआ था। हालांकि, हत्या के पीछे की वास्तविक वजह और घटनाक्रम से जुड़े सभी पहलुओं की पुष्टि पुलिस जांच के बाद ही हो सकेगी।

फेसबुक लाइव के दौरान मारी गईं तीन गोलियां
जानकारी के मुताबिक, मंगलवार को परविंदर सिंह झोटा नशे के खिलाफ आवाज उठा रहे थे। इसी दौरान केमिस्ट अश्विनी कुमार ने कथित तौर पर उन पर तीन गोलियां चलाईं। गोली लगने से उनकी मौत हो गई।

घटना के बाद इलाके में तनाव फैल गया। गुस्साए लोगों ने पुलिस की मौजूदगी में आरोपी की केमिस्ट दुकान में तोड़फोड़ की और सामान बाहर निकाल दिया। इसके बाद लोगों ने मानसा सिविल अस्पताल के बाहर धरना शुरू कर दिया। परविंदर झोटा की हत्या के बाद नशे के खिलाफ कार्रवाई और आरोपियों को सख्त सजा देने की मांग तेज हो गई है।

आरोपी के घर पर बुलडोजर चलाने की तैयारी
परविंदर झोटा हत्याकांड के बाद बढ़ते जनाक्रोश के बीच मानसा प्रशासन आरोपी अश्विनी कुमार के घर पर बुलडोजर कार्रवाई की तैयारी कर रहा है। मिली जानकारी के अनुसार, इसके लिए बुलडोजर मंगवाया जा रहा है।

प्रदर्शनकारियों की ओर से आरोप लगाया जा रहा है कि आरोपी ने नशे के कारोबार से कमाई की है। इसी आधार पर घर के खिलाफ कार्रवाई की चर्चा है। हालांकि, घर गिराने की कार्रवाई को लेकर प्रशासन की ओर से अंतिम आदेश और आधिकारिक पुष्टि सामने आना बाकी है। फिलहाल दुकान पर कार्रवाई की

तैयारी नहीं होने की बात कही जा रही है।

परिवार की मांग- CM भगवंत मान और DGP गौरव यादव दें इस्तीफा
परविंदर झोटा के परिवार ने इस मामले में कड़ी कार्रवाई की मांग की है। परिवार की मांग है कि मुख्यमंत्री भगवंत मान, जो गृह विभाग की जिम्मेदारी भी संभालते हैं, और पंजाब के DGP गौरव यादव इस्तीफा दें। इसके अलावा परिवार ने मामले की जांच CBI से कराने की मांग भी उठाई है।

देर रात धरनास्थल पर मानसा के SSP वैभव चौधरी भी पहुंचे थे। इस दौरान परिवार और प्रदर्शनकारियों की मांगों को लेकर चर्चा हुई। परिजन अभी तक अंतिम संस्कार नहीं करने पर अड़े हुए हैं।

मानसा बंद, बाजारों में पसरा सन्नाटा
परविंदर झोटा की हत्या के विरोध में सिख संगठनों ने मानसा बंद का आह्वान किया। इसके चलते शहर में दुकानें और व्यापारिक प्रतिष्ठान बंद रहे। प्रदर्शनकारियों की मांग है कि नशे के कारोबार के खिलाफ सख्त कार्रवाई की जाए और हत्या के मामले में न्याय सुनिश्चित किया जाए।

विरोध प्रदर्शन में आम आदमी पार्टी (AAP) को छोड़कर अन्य राजनीतिक दलों के नेताओं और कार्यकर्ताओं के शामिल होने की जानकारी है। वहीं, कानून-व्यवस्था बनाए रखने के लिए पुलिस बल तैनात किया गया है।

स्थिति को देखते हुए पुलिस ने अकाली दल-वारिस पंजाब दे से जुड़े कुछ नेताओं को हाउस अरेस्ट भी किया है। यह पार्टी खडूर साहिब से सांसद अमृतपाल सिंह से जुड़ी है।

राजा वड़िंग ने परिवार से मुलाकात की
परविंदर सिंह झोटा की हत्या के बाद पंजाब कांग्रेस के पूर्व अध्यक्ष और सांसद अमरिंदर सिंह राजा वड़िंग मानसा पहुंचे। उन्होंने पीड़ित परिवार से मुलाकात कर दुख जताया और कहा कि परविंदर सिंह झोटा ने युवाओं को नशे से बचाने के लिए आवाज उठाई।

राजा वड़िंग ने कहा कि नशे को रोकना सरकारों की जिम्मेदारी है, लेकिन नशे के खिलाफ लड़ने वाले व्यक्ति की हत्या होना बेहद चिंताजनक है। उन्होंने कहा कि पंजाब कांग्रेस पीड़ित परिवार के साथ खड़ी रहेगी।

15 अक्टूबर के पंजाब बंद को समर्थन
उन्होंने 15 अक्टूबर को पंजाब कांग्रेस की ओर से बुलाए गए बंद को समर्थन देने की घोषणा की। मुख्यमंत्री भगवंत मान पर निशाना साधते हुए राजा वड़िंग ने कहा कि मानसा मुख्यमंत्री का गृह जिला है, लेकिन यहां हालात सरकार के नियंत्रण से बाहर होते दिखाई दे रहे हैं।

राजा वड़िंग ने कैबिनेट मंत्री हरपाल सिंह चीमा के कथित तौर पर घटना को आपसी दुश्मनी से जोड़ने वाले बयान पर भी सवाल उठाए। उन्होंने आरोप लगाया कि परविंदर झोटा की हत्या के पीछे नशा तस्करों का हाथ हो सकता है। हालांकि, इस आरोप की पुष्टि जांच के बाद ही हो सकेगी।

नशे के खिलाफ लड़ाई और कानून-व्यवस्था पर उठे सवाल
परविंदर झोटा हत्याकांड ने पंजाब में नशे के खिलाफ चल रही मुहिम और कानून-व्यवस्था को लेकर नई बहस छेड़ दी है। एक ओर परिवार और प्रदर्शनकारी न्याय की मांग कर रहे हैं, वहीं दूसरी ओर राजनीतिक दलों ने भी इस मामले को लेकर सरकार पर सवाल उठाए हैं।

फिलहाल आरोपी की गिरफ्तारी के बाद पुलिस जांच आगे बढ़ रही है। परिवार की मांगों, अंतिम संस्कार और प्रशासन की संभावित कार्रवाई को लेकर अब सभी की नजरें मानसा प्रशासन के अगले कदम पर टिकी हैं।

Source: https://www.bhaskarhindi.com/other/punjab-mein-drugs-virodhi-activist-ki-hatya-par-nhrc-sakht-priyank-kanungo-bole-yah-kanoon-vyavastha-ki-vifalta-1376248

Home /अन्य /पंजाब में ड्रग्स विरोधी एक्टिविस्ट...

पंजाब में ड्रग्स विरोधी एक्टिविस्ट की हत्या पर एनएचआरसी सख्त, प्रियांक कानूनगो बोले-यह कानून-व्यवस्था की विफलता
14 Oct 2026 6:31 PM

पंजाब में ड्रग्स के खिलाफ काम करने वाले एक्टिविस्ट परविंदर सिंह झोटा की गोली मारकर हत्या के मामले पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। एनएचआरसी के सदस्य प्रियांक कानूनगो ने इस घटना को बेहद गंभीर बताते हुए कहा कि यह कानून-व्यवस्था के पूरी तरह से फेल होने का साफ उदाहरण है। नई दिल्ली, 14 अक्टूबर (आईएएनएस)। पंजाब में ड्रग्स के खिलाफ काम करने वाले एक्टिविस्ट परविंदर सिंह झोटा की गोली मारकर हत्या के मामले पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। एनएचआरसी के सदस्य प्रियांक कानूनगो ने इस घटना को बेहद गंभीर बताते हुए कहा कि यह कानून-व्यवस्था के पूरी तरह से फेल होने का साफ उदाहरण है।

प्रियांक कानूनगो ने कहा, "पंजाब में ड्रग्स के खिलाफ काम करने वाले एक एक्टिविस्ट की गोली मारकर हत्या कर दी गई। यह घटना बेहद गंभीर है और दिखाती है कि ड्रग्स बेचने वाले इतने बेखौफ हो गए हैं कि उन्हें कानून-व्यवस्था का कोई डर नहीं है। यह कानून-व्यवस्था न होने का एक साफ उदाहरण है।" उन्होंने बताया कि आयोग ने इस मामले का संज्ञान लेते हुए पंजाब के मुख्य सचिव और डीजीपी को नोटिस जारी किया है और उनसे रिपोर्ट मांगी है। कानूनगो ने कहा कि एनएचआरसी की कोशिश यह सुनिश्चित करना है कि पंजाब सहित पूरे देश में नशे के खिलाफ काम करने वाले एक्टिविस्ट्स की जान-माल की सुरक्षा की जिम्मेदारी सरकार की हो। इसी मकसद से हम पूरे मामले की जांच करेंगे। प्रियांक कानूनगो ने पंजाब सरकार के रवैये पर भी सवाल उठाए। उन्होंने कहा कि जब नशे के खिलाफ आवाज उठाने वालों को सरकार बर्दाश्त करना बंद कर देती है, तो ऐसी घटनाएं होती हैं। उन्होंने इसके दो उदाहरण भी दिए। उन्होंने कहा, "एक बार मुख्यमंत्री से जब ड्रग्स के खिलाफ एक व्यक्ति ने बात की तो उसे पीटा गया। एक अन्य मामले में एक व्यक्ति ने वित्त मंत्री की बैठक में ड्रग्स के खिलाफ बात की और कथित तौर पर उसे इतना प्रताड़ित किया गया कि उसने आत्महत्या कर ली।"कानूनगो ने कहा कि इस तरह की घटनाओं से नशा बेचने वालों के हौसले बुलंद होते हैं। उन्हें लगता है कि सरकार उनके साथ खड़ी है।

उन्होंने कहा, "जब सरकार ड्रग्स के कारोबार में शामिल लोगों का साथ देती हुई दिखती है, तो यह एक गंभीर स्थिति होती है। यहां पर आमूलचूल परिवर्तन की आवश्यकता है। सरकार को यह रणनीति बनानी होगी कि उसे नशा बेचने वालों पर प्रहार करना है, उनके साथ खड़ा नहीं दिखना है।"

Source: https://ndtv.in/education/nhrc-winter-internship-2026-apply-by-october-15-eligibility-stipend-details-12183940

NHRC Winter Internship 2026: मानवाधिकार आयोग में इंटर्नशिप का मौका, मिलेगी 12,000 की स्टाइपेंड, ऐसे करें Apply

NHRC Winter Internship 2026: राष्ट्रीय मानवाधिकार आयोग के साथ काम करने और ₹12,000 स्टाइपेंड पाने का बेहतरीन मौका. जानें योग्यता, जरूरी तारीखें और आवेदन की पूरी प्रक्रिया.

Written by: सुभाषिनी त्रिपाठी एजुकेशन न्यूज़ अक्टूबर 14, 2026 15:45 IST

NHRC Winter Internship 2026 : अगर आप भी कॉलेज में हैं और ह्यूमन राइट्स से जुड़े कानूनी व सामाजिक मुद्दों को करीब से समझना चाहते हैं, तो आपको बता दें कि राष्ट्रीय मानवाधिकार आयोग (NHRC) ने अपने विंटर इंटर्नशिप प्रोग्राम 2026 के लिए ऑफिशियल नोटिफिकेशन जारी कर आवेदन मांगे हैं. चार हफ्तों का यह स्पेशल इंटर्नशिप प्रोग्राम देश की राजधानी नई दिल्ली में 14 दिसंबर 2026 से शुरू होकर 08 जनवरी 2027 तक चलेगा. इस प्रोग्राम को सफलतापूर्वक पूरा करने वाले छात्रों को आयोग की तरफ से 12,000 की स्टाइपेंड दी जाएगी. इस साल आयोग कुल 100 छात्रों को इस इंटर्नशिप के लिए चुनेगा. योग्य उम्मीदवार 15 अक्टूबर 2026 की शाम 6 बजे तक अपना ऑनलाइन आवेदन सबमिट कर सकते हैं.

कौन कर सकता है आवेदन?
एजुकेशनल क्वालिफिकेशन
लॉ, सोशल साइंस या इससे जुड़े सब्जेक्ट्स में पोस्ट ग्रेजुएशन या अन्य योग्य कोर्सेज कर रहे छात्र अप्लाई कर सकते हैं.

आयु सीमा
एप्लिकेंट की आयु 01 अक्टूबर 2026 को 28 साल या उससे कम होनी चाहिए.

कितने नंबर चाहिए
इस इंटर्शिप के लिए अप्लाई करने वाले क्लास 12वीं में कम से कम 60फीसदी नंबर होने चाहिए. इसके साथ ही ग्रेजुएशन या 5-साल इंटीग्रेटेड कोर्स के पहले छह सेमेस्टरों में से सभी में भी न्यूनतम 60 फीसदी नंबर होना जरूरी है.

एक्स इंटर्न नहीं होंगे योग्य
हालांकि जिन्होंने कभी भी NHRC की एक महीने की समर या विंटर इंटर्नशिप की है, वे दोबारा इसके लिए योग्य नहीं हैं.

NHRC Winter Internship 2026: मानवाधिकार आयोग में इंटर्नशिप का मौका, मिलेगी 12,000 की स्टाइपेंड, ऐसे करें ApplyNHRC Winter Internship 2026: राष्ट्रीय मानवाधिकार आयोग के साथ काम करने और ₹12,000 स्टाइपेंड पाने का बेहतरीन मौका. जानें योग्यता, जरूरी तारीखें और आवेदन की पूरी प्रक्रिया.
Written by:
सुभाषिनी त्रिपाठी
एजुकेशन न्यूज़
अक्टूबर 14, 2026 15:45 IST
Published On
अक्टूबर 14, 2026 15:31 IST
Last Updated On
अक्टूबर 14, 2026 15:45 IST
Read Time:
2 mins
Share

TwitterWhatsAppFacebookRedditEmail
NHRC Winter Internship 2026: मानवाधिकार आयोग में इंटर्नशिप का मौका, मिलेगी 12,000 की स्टाइपेंड, ऐसे करें Applyदिल्ली से बाहर से आने वाले छात्रों को आयोग के नियमों के तहत आने और जाने के लिए थ्री-टियर एसी (3AC) स्लीपर ट्रेन टिकट का किराया भी दिया जाएगा.
NHRC Winter Internship 2026 : अगर आप भी कॉलेज में हैं और ह्यूमन राइट्स से जुड़े कानूनी व सामाजिक मुद्दों को करीब से समझना चाहते हैं, तो आपको बता दें कि राष्ट्रीय मानवाधिकार आयोग (NHRC) ने अपने विंटर इंटर्नशिप प्रोग्राम 2026 के लिए ऑफिशियल नोटिफिकेशन जारी कर आवेदन मांगे हैं. चार हफ्तों का यह स्पेशल इंटर्नशिप प्रोग्राम देश की राजधानी नई दिल्ली में 14 दिसंबर 2026 से शुरू होकर 08 जनवरी 2027 तक चलेगा. इस प्रोग्राम को सफलतापूर्वक पूरा करने वाले छात्रों को आयोग की तरफ से 12,000 की स्टाइपेंड दी जाएगी. इस साल आयोग कुल 100 छात्रों को इस इंटर्नशिप के लिए चुनेगा. योग्य उम्मीदवार 15 अक्टूबर 2026 की शाम 6 बजे तक अपना ऑनलाइन आवेदन सबमिट कर सकते हैं.

कौन कर सकता है आवेदन?
एजुकेशनल क्वालिफिकेशन
लॉ, सोशल साइंस या इससे जुड़े सब्जेक्ट्स में पोस्ट ग्रेजुएशन या अन्य योग्य कोर्सेज कर रहे छात्र अप्लाई कर सकते हैं.

आयु सीमा
एप्लिकटेंट की आयु 01 अक्टूबर 2026 को 28 साल या उससे कम होनी चाहिए.

कितने नंबर चाहिए
इस इंटर्शिप के लिए अप्लाई करने वाले क्लास 12वीं में कम से कम 60फीसदी नंबर होने चाहिए. इसके साथ ही ग्रेजुएशन या 5-साल इंटीग्रेटेड कोर्स के पहले छह सेमेस्टरों में से सभी में भी न्यूनतम 60 फीसदी नंबर होना जरूरी है.

एक्स इंटर्न नहीं होंगे योग्य
हालांकि जिन्होंने कभी भी NHRC की एक महीने की समर या विंटर इंटर्नशिप की है, वे दोबारा इसके लिए योग्य नहीं हैं.

आपके लिए और..
अमिताभ बच्चन का स्टारडम हिलाने वाला वो सुपरस्टार, जिसने लगातार दी एक या दो नहीं 14 हिट फिल्में, आज है 1650 करोड़ नेटवर्थ
राइफल जाम होने से बच गया हिन्दुओं का कत्लेआम, नवरात्रि में अमेरिकी मंदिर को दहलाना चाहता था 19 साल का लड़का
39 साल बाद नए युग की लड़ाई लड़ेंगे रामायण के राम और सीता, जेल की सलाखों के पीछे अरुण गोविल, पति के लिए लड़ती दीपिका चिखलिया

क्या मिलेंगे फायदे?
इंटर्नशिप के दौरान छात्रों को भारत में मानवाधिकारों की जमीनी स्थिति, आयोग की कार्यप्रणाली, और इससे जुड़े कानूनों एवं नीतियों को गहराई से सीखने का मौका मिलेगा.

कितनी मिलेगी इंटर्नशिप
सफल इंटर्न्स को 12,000 की स्टाइपेंड मिलेगी.

ट्रैवल एलाउंस
दिल्ली से बाहर से आने वाले छात्रों को आयोग के नियमों के तहत आने और जाने के लिए थ्री-टियर एसी (3AC) स्लीपर ट्रेन टिकट का किराया भी दिया जाएगा.

कैसे करें आवेदन?
योग्य और इच्छुक उम्मीदवार राष्ट्रीय मानवाधिकार आयोग की आधिकारिक वेबसाइट nhrc.nic.in पर जाकर डिटेल्ड नोटिफिकेशन देख सकते हैं और आवेदन कर सकते हैं. एप्लिकेशन प्रोसेस के दौरान छात्रों को 250 शब्दों का स्टेटमेंट ऑफ पर्पस (SOP) लिखना होगा और अपने कॉलेज या इंस्टीट्यूट से अनुशंसा पत्र (Recommendation Letter) भी जमा करना होगा.

Raj Express, Online News, 15/10/2026

Source: https://rajexpress.com/jobeducation-news/nhrc-winter-internship-2026-apply-online-20261014101600

NHRC की विटर इंटर्नशिप में अप्लाई करने का आखिरी मौका: 12 हजार रुपए का स्टाइपेंड मिलेगा; कल शाम 6 बजे तक कर सकते हैं रजिस्ट्रेशन
Published: Wed, 14 Oct, 2026

एजुकेशन डेस्क. नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने विटर इंटर्नशिप प्रोग्राम 2026 में अप्लाई करने का कल आखिरी मौका है। जो कैंडिडेट्स इसमें हिस्सा लेना चाहते हैं, वो इसकी ऑफिशियल वेबसाइट पर जाकर रजिस्ट्रेशन कर सकते हैं।

कितने महीने की होगी इंटर्नशिप
NHRC की ये इंटर्नशिप 14 दिसंबर 2026 से 8 जनवरी 2027 तक नई दिल्ली में चलेगी। जो भी कैंडिड्रेट्स इसको पूरा करेंगे उन्हें 12 हजार रुपए का स्टाइपेंड दिया जाएगा। इस इंटर्नशिप के लिए कम से कम 100 कैंडिडेट्स को सिलेक्ट किया जाएगा। इसमें अप्लाई करने की आखिरी तारीख 15 अक्टूबर है।

कौन कर सकता है अप्लाई
NHRC की इस इंटर्नशिप में लॉ, पोस्टग्रेजुएट कोर्स और सोशल साइंस जैसे सब्जेक्ट्स की पढ़ाई कर रहे स्टूडेंट्स अप्लाई कर सकते हैं। वहीं इसमें अप्लाई करने के लिए कैंडिडेट्स की एज लिमिट 28 साल से कम होनी चाहिए। 12वीं में कम से कम 60% मार्क्स होने चाहिए।

कैसे करें अप्लाई

NHRC की ऑफिशियल वेबसाइट nhrc.nic.in खोलें।
वेबसाइट पर Winter Internship Programme 2026 के नोटिस को खोलें।
नोटिस में दिए गए Apply Online लिंक पर क्लिक करें।
फॉर्म में अपनी सारी डिटेल्स भरें।
अपनी 300–500 शब्दों की Statement of Purpose (SOP) तैयार रखें। इसमें लिखना होगा कि आप NHRC में इंटर्नशिप क्यों करना चाहते हैं।
सभी जानकारी चेक करके फॉर्म सबमिट करें।

The Print, Online News, 15/10/2026

Source: https://hindi.theprint.in/india/court-sets-aside-nhrc-order-for-compensation-to-family-of-man-who-committed-suicide-at-police-station/1043912/?amp

थाने में खुदकुशी करने वाले व्यक्ति के परिवार को क्षतिपूर्ति का एनएचआरसी का आदेश अदालत से खारिज
भाषा- 14 October, 2026

नयी दिल्ली, 14 अक्टूबर (भाषा) दिल्ली उच्च न्यायालय ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के उस आदेश को रद्द कर दिया है, जिसमें दिल्ली पुलिस को उसकी हिरासत में कथित तौर पर आत्महत्या करने वाले एक व्यक्ति के परिजनों को पांच लाख रुपये का मुआवजा देने का निर्देश दिया गया था।

न्यायमूर्ति अमित महाजन ने दिल्ली पुलिस की याचिका मंजूर कर ली। पुलिस ने अपनी याचिका में आयोग द्वारा 19 अप्रैल, 2024 को जारी किये गये आदेश को चुनौती दी थी।

उच्च न्यायालय ने 12 अक्टूबर को अपने आदेश में कहा, "प्रतिवादी नंबर एक (एनएचआरसी) के सामने कार्यवाही संक्षिप्त प्रकृति की होती है और दलीलों को देखते हुए... पुलिस अधिकारियों की ओर से मानवाधिकारों के उल्लंघन को रोकने में लापरवाही के आधार पर पांच लाख रुपये का मौद्रिक मुआवज़ा देने की प्रतिवादी नंबर एक की सिफ़ारिश को बरकरार नहीं रखा जा सकता।"

उच्च न्यायालय ने कहा,"इसलिए, उपरोक्त बातों और मामले के खास तथ्यों और परिस्थितियों को देखते हुए, मौजूदा याचिका स्वीकार की जाती है और विवादित आदेश को रद्द किया जाता है।"

यह आदेश बुधवार को उच्च न्यायालय की वेबसाइट पर अपलोड किया गया।

उच्च न्यायालय ने कहा कि आयोग का आदेश राशिद रजा की मौत से जुड़ा है, जो दिसंबर 2019 में नरेला औद्योगिक क्षेत्र में एक थाने के एक कमरे में फंदे से लटका मिला था।

एनएचआरसी आदेश में कहा गया कि वह व्यक्ति पुलिस हिरासत में था और उसे किसी भी तरह के नुकसान से बचाना पुलिस की ज़िम्मेदारी थी। आयोग के आदेश में कहा गया कि अगर पुलिस सतर्क रहती, तो आत्महत्या को रोका जा सकता था।

लेकिन उच्च न्यायालय ने माना कि पुलिस अधिकारियों की लापरवाही का अंदाज़ा लगाने के लिए कोई स्वतंत्र आधार नहीं था।

उच्च न्यायालय ने कहा,"मौत बहुत दुखद है, लेकिन इससे अपने-आप लापरवाही का अनुमान नहीं लगाया जा सकता। मौत की जगह एक अहम बात ज़रूर है, लेकिन ज़िम्मेदारी तय करने के लिए सिर्फ़ यही एक आधार नहीं होना चाहिए।"

उच्च न्यायालय ने कहा कि उपजिलाधिकारी (एसडीएम) की जांच रिपोर्ट के मुताबिक थाने में हाथापाई या उत्पीड़न का कोई सबूत नहीं मिला।

उच्च न्यायालय ने कहा कि सीसीटीवी फुटेज से पता चला कि उस व्यक्ति की आवाजाही पर कोई रोक-टोक नहीं थी और इससे यह भी संकेत मिलता है कि यह घटना शायद तब हुई होगी जब पुलिस के पास दखल देने का कोई उचित मौका नहीं था।

भाषा

राजकुमार रंजन

रंजन